

**HARYANA VIDHAN SABHA**

**RESUME**

**OF**

**BUSINESS TRANSACTED**

**BY THE**

**THIRTEENTH HARYANA VIDHAN SABHA**

**DURING**

**THE FOURTEENTH (FEBRUARY) SESSION, 2019**

**WITH**

**APPENDIX CONTAINING DAILY BULLETINS**



**HARYANA VIDHAN SABHA SECRETARIAT**

**CHANDIGARH**

**FEBRUARY, 2019**

## PREFACE

The following pages contained Resume of Business transacted by the Thirteenth Vidhan Sabha during its Fourteenth Session held from 20th February, 2019 to 27th February, 2019 together with the Bulletins issued daily after the adjournment of each sitting of the Sabha.

It is hoped that the publication would be found useful by Members and others who may wish to know in detail the work done on each day by the Vidhan Sabha in its above said dates.

Any suggestion for the further improvement of this publication in future would be welcomed.

Chandigarh  
4<sup>th</sup> June, 2019

Secretary.

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**STATEMENT REGARDING COUNCIL OF MINISTERS ETC.****As on 28.02.2019****SPEAKER**

Shri Kanwar Pal

**DEPUTY SPEAKER**

Smt. Santosh Yadav

**COUNCIL OF MINISTERS****CHIEF MINISTER**

Shri Manohar Lal

**MINISTERS**

1. Shri Ram Bilas Sharma, Education Minister
2. Capt. Abhimanyu, Finance Minister
3. Shri Om Prakash Dhankar, Agriculture Minister
4. Shri Anil Vij, Health Minister
5. Shri Narbir Singh, Public Works Minister
6. Smt. Kavita Jain, Urban Local Bodies Minister
7. Shri Krishan Lal Panwar, Transport Minister
8. Shri Vipul Goel, Industries & Commerce Minister

**MINISTERS OF STATE**

9. Shri Manish Kumar Grover, Minister of State for Cooperation
10. Shri Krishan Kumar Bedi, Minister of State for Social Justice & Empowerment
11. Shri Karan Dev Kamboj, Minister of State for Food & Supply
12. Dr. Banwari Lal, Minister of State for Public Health Engineering
13. Shri Nayab Saini, Minister of State for Labour and Employment

**SECRETARY TO LEGISLATURE**

Shri R.K. Nandal

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**STATEMENT REGARDING PARTY POSITION IN HARYANA VIDHAN  
SABHA**

**AS ON 28<sup>th</sup> February, 2019.**

1. Hon'ble Speaker	01
2. Bhartiya Janata Party	47
3. Indian National Lok Dal	17
4. Indian National Congress Party	17
5. Bahujan Samaj Party	01
6. Shiromani Akali Dal	01
7. Independent	05
8. Vacant	01

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Total 90  
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**SUMMONING, SITTINGS AND PROROGATION OF THE  
HARYANA VIDHAN SABHA**

The Thirteenth Haryana Vidhan Sabha was summoned to meet for its Fourteenth Session in the Hall of Haryana Vidhan Sabha, Vidhan Bhawan, Chandigarh, on the 20<sup>th</sup> February, 2019, by an order of the Governor dated the 6<sup>th</sup> February, 2019 and continued to meet till the 27<sup>th</sup> February, 2019, when it was adjourned sine-die. It was later prorogued by an order of the Governor dated the 28<sup>th</sup> February, 2019.

During the Session, the Sabha held 08 sittings, as may be seen from the programme observed.

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**PROGRAMME OBSERVED BY THE THIRTEENTH HARYANA VIDHAN SABHA DURING ITS FOURTEENTH SESSION HELD FROM 20<sup>TH</sup> FEBRUARY, 2019 TO 27<sup>TH</sup> FEBRUARY, 2019.**

<b>Dated</b>	<b>Programme</b>
<p><b>1.</b></p> <p>20<sup>th</sup> February, 2019 (2.00 P.M.)</p>	<p><b>2.</b></p> <p>Governor's Address to the Members of the Haryana Vidhan Sabha.</p>
<p>20<sup>th</sup> February, 2019 (2.44 P.M. to 3.05 P.M.)</p>	<p>1. Laying of a copy of the Governor's Address on the Table of the House by the Speaker. 2. Obituary References (For details see under the heading 'References').</p>
<p>21<sup>st</sup> February, 2019 (10.00 A.M. to 2.22 P.M.)</p>	<p>1. Motion under Rule 121 for the suspension of Rule 30 for transaction of Government Business on Thursday, the 21<sup>st</sup> February, 2019.</p> <p>2. Presentation and adoption of the First Report of the Business Advisory Committee.</p> <p><b>3. Presentation of Seventh Preliminary Report of the Committee of Privileges regarding Privilege issue and extension of time for presentation of the final report.</b></p>
<p><b>THE CHAIRPERSON COMMITTEE OF PRIVILEGES:</b></p>	<p>to present the seventh Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA for misleading the House on 29<sup>th</sup> August, 2016 and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pocket of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.</p>
<p><b>ALSO</b></p>	<p>to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.</p>
<p><b>THE CHAIRPERSON COMMITTEE OF PRIVILEGES:</b></p>	<p><b>4. Presentation of Sixth Preliminary Report of the Committee of Privileges regarding Privilege issue and extension of time for presentation of the final report.</b></p> <p>to present the sixth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Kuldip Sharma, MLA for leveling allegations against the such persons who are doing illegal mining under patronage of State Government. They are government functionaries. There is no any such area in the Haryana State where the illegal mining is not being done. The people who are sitting in the House, are doing such illegal</p>

mining. When he was asked to mention the names of those persons then he expressed his inability to declare their names.

ALSO

to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

**5. Presentation of Fourth Preliminary Report of the Committee of Privileges regarding Privilege issue and extension of time for presentation of the final report.**

**THE CHAIRPERSON  
COMMITTEE OF  
PRIVILEGES:**

to present the fourth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Sh. Shyam Singh Rana, MLA against Sh. Kehar Singh, MLA for misleading the House on 25<sup>th</sup> October, 2017 by leveling allegations against Sh. Gian Chand Gupta, MLA during the discussion in his speech in the Session that he is collecting Rs. 300/- from each "Rehriwalas" in Panchkula, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

ALSO

to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

**6. MOTION UNDER RULE 121.**

"That the provisions of Rules 231, 233, 235 and 266 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly in-so-far as they relate to the constitution of the :-

- (i) Committee on Public Accounts;
- (ii) Committee on Estimates;
- (iii) Committee on Public Undertakings; and
- (iv) Committee on the Welfare of Scheduled Castes, Scheduled Tribes & Backward Classes,

for the year 2019-2020 be suspended.

"That this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the year 2019-2020, keeping in view the proportionate strength of various parties/groups in the House".

(Carried)

**7. Discussion on Governor's Address.**

22<sup>nd</sup> February, 2019  
(First Sitting)  
(10.00 A.M. to 2.04 P.M.)

Resumption of discussion on Governor's Address.

22<sup>nd</sup> February, 2019  
(Second Sitting)  
(3.00 P.M. to 8.38 P.M.)

1. Resumption of discussion on the Governor's Address and Voting on the Motion of Thanks.



## 2. OFFICIAL RESOLUTION

Regarding withdrawal of the Criminal Law (Haryana Amendment) Bill, 2018.

(Carried)

(For text of the Resolution/Details see heading 'Resolution').

## 3. LEGISLATIVE BUSINESS:-

Bills introduced/considered and passed-

(i) The Haryana Service of Engineers, Group A, Public Health Engineering Department (Amendment) Bill, 2019.

(ii) The Haryana Shri Durga Mata Mandir Banbhori Shrine Bill, 2019.

(iii) The Haryana Private Universities (Amendment) Bill, 2019.

(iv) The Haryana Laws (Special Provisions) Bill, 2019.

25<sup>th</sup> February, 2019  
(11.00 A.M. to 1.52 P.M.)

1. Obituary References  
(For details see under the heading 'References').  
2. Presentation of the Budget Estimates for the year-2019- 2020

26<sup>th</sup> February, 2019  
(First Sitting)  
(10.00 A.M. to 2.07 P.M.)

General discussion on Budget Estimates for the year 2019-2020.

26<sup>th</sup> February, 2019  
(Second Sitting)  
(3.07P.M. to 9.07 P.M.)

1. Resumption of General discussion Budget and reply by the Finance Minister on the Budget Estimates for the year 2019-2020.  
2. Discussion and Voting on Demands for Grants on Budget Estimates for the year 2019-2020.

27<sup>th</sup> February, 2019  
(10.00 A.M. to 2.20 P.M.)

1. Obituary References  
(For details see under the heading 'References').  
2. Motion under Rule 15 regarding exemption of the day's proceedings from the provisions of the Rule "Sittings of the Assembly", indefinitely.

(Carried)

3. Motion under Rule 16 regarding adjournment of the Assembly Sine-die.

(Carried)

4. Presentation of the Reports of the Assembly Committees:-

(i) Forty Seventh Report of the Committee on Subordinate Legislation for the year 2018-2019.

(ii) Seventy Eighth Report of the Committee on Public Accounts for the year 2018-2019 on the Reports of the Comptroller and

Auditor General of India for the year ended 31<sup>st</sup> March, 2015 on Revenue Sector.

(iii) Seventy Ninth Report of the Committee on Public Accounts for the year 2018-2019 on the Reports of the Comptroller and Auditor General of India for the year ended 31<sup>st</sup> March, 2016 on Social, General and Economic Sectors (Non-Public Sector Undertakings) and State Finances.

(iv) Forty Eighth Report of the Committee on Government Assurances for the year 2018-2019.

(v) Ninth Report of the Committee on Petitions for the year 2018-2019.

(vi) Sixty Fifth Report of the Committee on Public Undertakings for the year 2018-2019 on the Report of the Comptroller & Auditor General of India on Public Sector Undertakings (Economic and Social Sectors) for the years ended 31<sup>st</sup> March, 2015.

(vii) Forty Seventh Report of the Committee on Estimates for the year 2018-2019 on the Budget Estimates for 2018-2019 Public Works (B&R) Department.

(viii) Forty Second Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2018-2019 on Reservation/representation of Scheduled Castes, Scheduled Tribes and Backward Classes in various departments and action taken by the Government on the recommendations contained in its Forty First Report

(ix) Thirteenth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2018-2019 on the Audit and Inspection Notes on the Accounts of Panchayat Samiti, Ambala-1 for the period from April, 2016 to March, 2017 Audited by the Director, Local Audit, Haryana.

(x) Fourteenth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2018-2019 Report on the Audit and Inspection Notes on the Accounts of Municipal Corporation, Ambala and Municipal Council, Gohana for the period

from April, 2016 to March, 2017 Audited by the Director, Local Audit, Haryana.

(xi) Fourth Report of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2018-2019 on Medical Education & Research, Health Services & Haryana Sheheri Vikas Pradikaran Departments.

(xii) Sixth Report of the Subject Committee on Public Health, Irrigation, Power and Public Works (B & R) for the year 2018-2019.

##### **5. LEGISLATIVE BUSINESS:-**

Bills introduced/considered and passed-

- (i) The Haryana Appropriation (No. 1) Bill, 2019.
- (ii) The Punjab Land Preservation (Haryana Amendment) Bill, 2019.
- (iii) The Electricity (Haryana Amendment) Bill, 2019
- (iv) The Haryana Panchayati Raj (Amendment) Bill, 2019.
- (v) The Haryana Clinical Establishments (Registration and Regulation) Adoption (Amendment) Bill, 2019.
- (vi) The Punjab Courts (Haryana Amendment) Bill, 2019.
- (vii) The Haryana Accountability of Public Finances Bill, 2019.
- (viii) The Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2019.
- (ix) The Punjab Excise (Haryana Validation) Bill, 2019.
- (x) The Haryana Municipal Entertainment Duty Bill, 2019.
- (xi) The Haryana Municipal (Amendment) Bill, 2019.
- (xii) The Haryana Municipal Corporation (Amendment) Bill, 2019.
- (xiii) The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2019.
- (xiv) The Haryana Right to Service (Amendment) Bill, 2019.
- (xv) The Haryana Guest Teachers Service Bill, 2019.
- (xvi) The Haryana Animal (Registration, Certification and Breeding) Bill, 2019.

(xvii) The Haryana Legislative Assembly  
(Facilities to Members) Amendment  
Bill, 2019.

(xviii) The Haryana Legislative Assembly  
(Salary, Allowances and Pension of  
Members) Amendment Bill, 2019.

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**PANEL OF CHAIRPERSONS**

On the 11<sup>th</sup> February, 2019 the Hon'ble Speaker nominated the following members on the Panel of Chairpersons for Budget Session, 2019 under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly:-

1. Shri Gian Chand Gupta, M.L.A.
  2. Smt. Santosh Chauhan Sarwan, M.L.A.
  3. Shri Anand Singh Dangi, M.L.A.
  4. Shri Zakir Hussain, M.L.A.
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## COMMITTEES

### (i) BUSINESS ADVISORY COMMITTEE

[Nominated on the 25<sup>th</sup> October, 2016 allowed to continue on 11<sup>th</sup> February, 2019 under Rule 33 (1) and (3)]

- |  |                        |
|--|------------------------|
| 1. Shri Kanwar Pal, Hon'ble Speaker                      | Ex-officio Chairperson |
| 2. Shri Manohar Lal, Hon'ble Chief Minister              | Member                 |
| 3. Shri Ram Bilas Sharma, Parliamentary Affairs Minister | Member                 |
| 4. Capt. Abhimanyu, Finance Minister                     | Member                 |
| 5. Shri Abhay Singh Chautala, Leader of Opposition       | Member                 |
| 6. Smt. Kiran Choudhry, M.L.A.                           | Member                 |

#### **Special Invitee**

Smt. Santosh Yadav, Hon'ble Deputy Speaker

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**(ii) PUBLIC ACCOUNTS COMMITTEE**

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 06<sup>th</sup> March, 2018 to nominate the members of the Committee on Public Accounts for the year 2018-2019 has nominated the following Chairperson/Members on 24<sup>th</sup> April, 2018 to serve on the Committee on Public Accounts for the year 2018-2019:-

1. Shri Gian Chand Gupta, M.L.A.	Chairperson
2. Shri Parminder Singh Dhull, M.L.A	Member
3. Shri Jai Tirath, M.L.A	Member
4. Prof. Dinesh Kaushik. M.L.A.	Member
5. Shri Bakhshish Singh Virk, M.L.A	Member
6. Shri Harvinder Kalyan, M.L.A	Member
7. Dr. Pawan Saini, M.L.A	Member
8. Shri. Randhir Singh Kapriwas, M.L.A	Member
9. Shri Nagender Bhadana, M.L.A	Member

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**(iii) COMMITTEE ON ESTIMATES**(Nominated on 24<sup>th</sup> April, 2018)

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 24<sup>th</sup> April, 2018 to serve on the Committee on Estimates for the year 2018-2019 under Rule 252 (12) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1.	Smt. Prem Lata, MLA	Chairperson
2.	Shri Udai Bhan, MLA	Member
3.	Shri Bhagwan Dass Kabir Panthi, MLA	Member
4.	Smt. Latika Sharma, MLA	Member
5.	Shri Naresh Kaushik, MLA	Member
6.	Shri Randhir Singh Kapriwas, MLA	Member
7.	Shri Om Prakash Yadav, MLA	Member
8.	Smt. Naina Singh Chautala, MLA	Member
9.	Shri Lalit Nagar, MLA	Member

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**(iv) COMMITTEE ON PUBLIC UNDERTAKINGS**

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following members to serve on the Committee on Public Undertakings for the year 2018-2019 under Rule 235 of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his order dated 24.04.2018.

1. Shri Mool Chand Sharma, M.L.A.	Chairperson
2. Dr. Raghuvir Singh Kadian, M.L.A.	Member
3. Shri Abhay Singh Chautala, M.L.A.	Member
4. Shri Bikram Singh Yadav, MLA	Member
5. Dr. Kamal Gupta, MLA	Member
6. Smt. Seema Trikha, MLA	Member
7. Shri Rajdeep Singh Phogat, MLA	Member
8. Shri Tek Chand Sharma, MLA	Member
9. Shri Bishamber Singh Balmiki, MLA	Member

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**( V ) RULES COMMITTEE****(Nominated on the 28<sup>th</sup> April, 2015 )**

1.	Shri Kanwar Pal, Hon'ble Speaker	Ex-Officio Chairperson
2.	Shri Bhupinder Singh Hooda, MLA	Member
3.	Shri Randeep Singh Surjewala, MLA	Member
4.	Shri Abhay Singh Chautala, MLA	Member
5.	Shri Parminder Singh Dhull, MLA	Member
6.	Dr. Abhe Singh Yadav, MLA	Member
7.	Shri Ghan Shyam Dass, MLA	Member
8.	Shri Gian Chand Gupta, MLA	Member

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**(VI) COMMITTEE ON GOVERNMENT ASSURANCES**

**Nominated by the Hon'ble Speaker on 24<sup>th</sup> April, 2018 under Rule 244 (1)  
for the year 2018-2019.**

<b>* 1. Shri Jaswinder Singh Sandhu, M.L.A.</b>	<b>Chairperson</b>
<b>2 Smt. Geeta Bhukkal, M.L.A.</b>	<b>Member</b>
<b>**3 Shri Ranbir Gangwa, M.L.A.</b>	<b>Member</b>
<b>4 Smt. Shakuntla Khatak, M.L.A.</b>	<b>Member</b>
<b>5 Shri Sukhvinder, M.L.A.</b>	<b>Member</b>
<b>6 Shri Tejpal Singh Tanwar, M.L.A.</b>	<b>Member</b>
<b>7 Shri Makhan Lal Singla, M.L.A.</b>	<b>Member</b>
<b>8 Shri Ved Narang, M.L.A.</b>	<b>Member</b>
<b>9 Shri Anoop Dhanak, M.L.A.</b>	<b>Member</b>
<b>10 Shri Parminder Singh Dhull M.L.A.</b>	<b>Special Invitee</b>
<b>11 Shri Balwan Singh Daulatpuria, M.L.A.</b>	<b>Special Invitee</b>
<b>12 Shri Ram Chand Kamboj, M.L.A.</b>	<b>Special Invitee</b>

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**\*** Shri Jaswinder Singh Sandhu, Ex Chairperson has passed away on 19<sup>th</sup> January, 2019.

**\*\*** Shri Ranbir Gangwa, MLA has resigned from his seat w.e.f. 20<sup>th</sup> March, 2019.

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**(VII) COMMITTEE ON SUBORDINATE LEGISLATION**

[The Committee was constituted w.e.f. 24<sup>th</sup> April, 2018 vide Haryana Vidhan Sabha Secretariat Notification No. HVS-SLC-1/2018-19/27, dated 25<sup>th</sup> April, 2018]

- |  |             |
|--|-------------|
| 1. Smt. Santosh Chauhan Sarwan, M.L.A. | Chairperson |
| 2. Shri Anand Singh Dangi, M.L.A.      | Member      |
| 3. Smt. Rohita Rewri, M.L.A.           | Member      |
| 4. Shri Naseem Ahmed, M.L.A.           | Member      |
| 5. Shri Jaiveer Singh, M.L.A.          | Member      |
| 6. Shri Subhash Sudha, M.L.A.          | Member      |
| 7. Shri Kehar Singh, M.L.A.            | Member      |
| 8. Advocate General, Haryana.          | Member      |

**\*SPECIAL INVITEES**

- (i) Dr. Raghuvir Singh Kadian, M.L.A.
  - (ii) Shri Sukhvinder, M.L.A.
  - (iii) Smt. Bimla Chaudhary, M.L.A.
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**(VIII) HOUSE COMMITTEE**

(Nominated on 24<sup>th</sup> April, 2018 for the year 2018-2019 under Rule 265)

- |                                       |                        |
|---------------------------------------|------------------------|
| 1. Smt. Santosh Yadav, Deputy Speaker | Ex-Officio Chairperson |
| 2. Shri Naseem Ahmed, MLA             | Member                 |
| 3. Smt. Bimla Chaudhary, MLA          | Member                 |
| 4. Shri Shyam Singh Rana, MLA         | Member                 |
| 5. Shri Ravinder Kumar, MLA           | Member                 |
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**(IX) Committee On The Welfare Of Scheduled Castes, Scheduled Tribes  
And Backward Classes**

(Nominated on 25<sup>th</sup> April, 2018 under Rule 266)

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 6<sup>th</sup> March, 2018 to nominate members of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2018-2019, has nominated the following Chairperson and Members on 25<sup>th</sup> April, 2018 to serve on the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2018-2019:-

- |   |             |
|---|-------------|
| 1. Shri Balwant Singh, M.L.A.           | Chairperson |
| 2. Smt. Kiran Choudhry, M.L.A.          | Member      |
| 3. Shri Pirthi Singh, M.L.A.            | Member      |
| 4. Smt. Bimla Chaudhary, M.L.A.         | Member      |
| 5. Shri Kulwant Ram Bazigar, M.L.A.     | Member      |
| 6. Shri Bishamber Singh Balmiki, M.L.A. | Member      |
| 7. Shri Rajdeep Singh Phogat, M.L.A.    | Member      |
| 8. Shri Balkaur Singh Kalanwali, M.L.A. | Member      |
| 9. Rahish Khan, M.L.A.                  | Member      |
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**(X) COMMITTEE OF PRIVILEGES  
NOMINATED WITH EFFECT FROM 30<sup>TH</sup> AUGUST, 2016 UNDER RULE  
286 (1)**

1. Shri Ghanshyam Dass, M.L.A	Chairperson
2. Shri Sri Krishan Hooda, M.L.A	Member
3. Shri Prithi Singh, M.L.A	Member
4. Prof. Dinesh Kaushik, M.L.A	Member
5. Shri Jaiveer Singh, M.L.A	Member
6. Shri Umesh Aggarwal, M.L.A	Member
7. Sh. Mool Chand Sharma, M.L.A	Member
8. Dr. Pawan Saini, M.L.A	Member
9. Prof. Ravinder Baliyala, M.L.A	Member
10. Shri. Tek Chand Sharma, M.L.A	Member

**(REPORT PRESENTED/LAID)**

Sr. No.	By whom Presented	Date on which Presented/laid	Report
1.	Sh. Ghanshyam Dass, Chairperson of the Committee of Privileges.	21.02.2019.	Seventh, Sixth and Fourth Preliminary Report of the Committee of Privileges.

(1) Seventh Preliminary Report of the Committee of Privileges of the Haryana Vidhan Sabha with regard to the question of alleged breach of Privilege given notices of by Sh. Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA for the extension of time up to the first sitting of the next Session for the presentation of the Final Report thereon.

(2) Sixth Preliminary Report of the Committee of Privileges of the Haryana Vidhan Sabha with regard to the question of alleged breach of Privilege given notice of by Sh. Gian Chand Gupta, MLA against Shri Kuldip Sharma, MLA for the extension of time up to the first sitting of the next Session for the presentation of the Final Report thereon.

(3) Fourth Preliminary Report of the Committee of Privileges of the Haryana Vidhan Sabha with regard to the question of alleged breach of Privilege given notice of by Sh. Shyam Singh Rana, MLA against Shri Kehar Singh, MLA for the extension of time up to the first sitting of the next Session for the presentation of the Final Report thereon.

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### (XI) COMMITTEE ON PETITIONS

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on the Committee on Petitions for the year 2018-19 under Rule 268 of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his orders dated 24<sup>th</sup> April, 2018.

1.	Shri Ghanshyam Dass, MLA	Chairperson
2.	Shri Jai Parkash, MLA	Member
3.	Smt. Geeta Bhukkal, MLA	Member
4.	Shri Zakir Hussian, MLA	Member
5.	Smt. Shakuntla Khatak, MLA	Member
6.	Shri Anoop Dhanak, MLA	Member
7.	Shri Ranbir Gangwa, MLA	Member
8.	Shri Sri Krishan, MLA	Special Invitee
9.	Shri Jagbir Singh Malik, MLA	Special Invitee
10.	Shri Ved Narang, MLA	Special Invitee

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**(XII) Committee on Local Bodies & Panchayati Raj Institutions  
(Nominated on 25<sup>th</sup> April, 2018)**

The following Chairperson/Members have been nominated by the Hon'ble Speaker w.e.f. 25<sup>th</sup> April, 2018 to serve on the Committee on Local Bodies & Panchayati Raj Institutions for the year 2018-2019 under Rule 272 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1.	Shri Aseem Goel, M.L.A.	Chairperson
2.	Shri Sri Krishan, M.L.A.	Member
3.	Shri Jagbir Singh Malik, M.L.A.	Member
4.	Shri Ghanshyam Saraf, M.L.A.	Member
5.	Shri Naresh Kaushik, M.L.A.	Member
6.	Shri Mahipal Dhanda, M.L.A.	Member
7.	Shri Umesh Aggarwal, M.L.A.	Member
8.	Prof. Ravinder Baliata, M.L.A.	Member
9.	Shri Om Parkash Barwa, M.L.A.	Member

**Special Invitees**

1. Shri Karan Singh Dalal, M.L.A.
  2. Shri Kuldip Sharma, M.L.A.
  3. Shri Shyam Singh Rana, M.L.A.
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**(XII) Subject Committee on Public Health, Irrigation, Power and  
Public Works (B&R)  
(Nominated on 25<sup>th</sup> April, 2018)**

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 25<sup>th</sup> April, 2018 to serve on the Committee on Public Health, Irrigation, Power and Public Works (B&R) for the year 2018-2019 under Rule 274 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1.	Shri Subhash Barala, M.L.A.	Chairperson
2.	Shri Udai Bhan M.L.A.	Member
3.	Shri Zakir Hussain, M.L.A.	Member
4.	Shri Kulwant Ram Bazigar, M.L.A.	Member
5.	Shri Balwan Singh Daulatpuria, M.L.A.	Member
6.	Shri Lalit Nagar, M.L.A.	Member
7.	Shri Ravinder Kumar, M.L.A.	Member
8.	Shri Shyam Singh Rana, M.L.A.	Member
9.	Shri Jasbir Deswal, M.L.A.	Member
10.	Shri Anand Singh Dangi, M.L.A.	Special Invitee
11.	Shri Tejpal Singh Tanwar, M.L.A.	Special Invitee
12.	Shri Rahish Khan, M.L.A.	Special Invitee
13.	*Dr. Krishan Lal Middha, M.L.A.	Special Invitee

**\*Dr. Krishan Lal Middha, M.L.A. was nominated as a member to serve on the Subject Committee by the Hon'ble Speaker w.e.f. 06.02.2019 for the remaining period of the year 2018-19.**

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**(XIV) The Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services.**

(Nominated on 25<sup>th</sup> April, 2018)

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on The Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2018-19 under Rule 279-A of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his orders dated 25<sup>th</sup> April, 2018.

1. Shri Umesh Aggarwal, MLA	Chairperson
2. Shri Karan Singh Dalal, MLA	Member
3. Shri Kuldip Sharma, MLA	Member
4. Dr. Abhe Singh Yadav, MLA	Member
5. Shri Bhagwan Dass Kabir Panthi, MLA	Member
6. Shri Om Prakash Yadav, MLA	Member
7. Shri Subhash Sudha, MLA	Member
8. Shri Ram Chand Kamboj, MLA	Member
9. Shri Jasbir Deswal, MLA	Member
*10. Shri Balkaur Singh Kalanwali, MLA	Special Invitee
*11. Shri Naseem Ahmed, MLA	Special Invitee
*12. Shri Om Parkash Barwa, MLA	Special Invitee

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## GOVERNOR'S ADDRESS

The Governor addressed the Vidhan Sabha on Wednesday, the 20<sup>th</sup> February, 2019 at 2.00 P.M.

The Speaker reported the fact and laid a copy of the Address before the Sabha at its sitting held on 20<sup>th</sup> February, 2019 at 2.44 P.M.

The Motion of Thanks on the Governor's Address was moved on the 22<sup>nd</sup> February, 2019 by Dr. Pawan Saini, MLA and Seconded by Sh. Mahipal Dhanda MLA.

The motion was discussed:-

On 21 <sup>st</sup> February, 2019 for 175 minutes	(Treasury 127 minutes and Opposition 48 minutes)
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On 22 <sup>nd</sup> February, 2019  (First Sitting) for 164 minutes	(Treasury 28 minutes, Opposition 110 minutes and  Independent 26 minutes)
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On 22 <sup>nd</sup> February, 2019 (Second Sitting) for 316 minutes	(Treasury 187 minutes and Opposition 115 minutes and Independent 14 minutes)
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Twenty Six members took part in the discussion, eleven members from Treasury Benches including the Chief Minister speaking for 342 minutes, thirteen members from Opposition speaking for 273 minutes and two members Independent speaking for 40 minutes.

The Motion was put before the House on the 22<sup>nd</sup> February, 2019 and was carried.

The Motion of Thanks, as passed by the House, was communicated by the Speaker to the Governor on the 22<sup>nd</sup> February, 2019.

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## REFERENCES

References to the deaths of late :-

1. Shri George Fernandes, former Union Minister.
2. Sardar Jaswinder Singh Sandhu, Member of Haryana Legislative Assembly.
3. Shri Sita Ram Singla, former Minister of State, Haryana.
4. Shri Ved Singh Malik, former Minister of State, Haryana.
5. Freedom Fighters of Haryana.
6. Martyrs of Haryana.
7. Martyrs of the Terrorist Attack in Pulwama (Jammu & Kashmir).
8. Others.

were made on the 20<sup>th</sup> February, 2019, by the Chief Minister.

The Chief Minister also added the name of 5 citizens who had died in a road accident near Village Raiya, District Jhajjar on 20<sup>th</sup> February, 2019, in the above list and the same were agreed to.

Shri Abhay Singh Chautala, Leader of the Opposition, spoke.

Smt. Kiran Choudhry, Leader of the Congress Legislative Party, Spoke.

Shri Karan Singh Dalal, M.L.A. also spoke and made a suggestion that the name of Shri Dheni S/o Shri Ramji Lal, R/o Gali No 5, ward No. 5, Mohan Nagar, Palwal and Shri Boby S/o Shri Gabbar R/o Ward No. 5, Rajiv Nagar, Palwal may also be added in the above list and the same was agreed to.

Reference to the death of late :-

Sepoy Shri Sombir Village Mithi, District Bhiwani who has lost live in a gunfight with terrorist in Kulgam, Jammu and Kashmir on 24<sup>th</sup> February, 2019.

was made by the Agriculture Minister on the 25<sup>th</sup> February, 2019.

References to the death of late :-

Dr. Ashok Kashyap, former Member of the Haryana Vidhan Sabha and renowned poet Shri Udai Bhanu Hans on 26<sup>th</sup> February, 2019.

were made by the Chief Minister on the 27<sup>th</sup> February, 2019.

Shri Parminder Singh Dhull, a Member from the Indian National Lok dal, spoke.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party, Spoke.

The Speaker also associated himself with the sentiments expressed in the House and spoke.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

Message of condolence and sympathy on behalf of the Vidhan Sabha were sent as under:-

Sr. No.	Name of Deceased	Name of the Person/Authority to whom message of condolence was sent.
1.	Shri George Fernandes, former Union Minister.	Smt. Leila Kabir W/o Late Shri George Fernandes, former Union Minister, 3, Leonard Lane, Richmond Town, Bangalore-560025 (Karnataka) (080) 2214143.
2.	Sardar Jaswinder Singh Sandhu, Member of Haryana Legislative Assembly.	Smt. Amarjeet Kaur W/o Late Sardar Jaswinder Singh Sandhu, Member of Haryana Legislative Assembly, Village Gumthala Garhu, District Kurukshetra.
3.	Shri Sita Ram Singla, former Minister of State, Haryana.	Shri Sunil Singla S/o Late Shri Sita Ram Singla, Former Minister of State, Haryana, Civil Line, Near Baraf Khana, Gurugram.
4.	Shri Ved Singh Malik, former Minister of State, Haryana.	Shri Sanjay Malik S/o Late Shri Ved Singh Malik, Former Minister of State, Haryana, H.No. 18, Sector-15, Sonipat.
5.	<b>Freedom Fighters of Haryana</b>	
(i)	Shri Bhagmal Yadav, Village Kukrola, District Gurugram.	Shri Kuldeep Yadav Grandson of Late Shri Bhagmal Yadav, Village Kukrola, District Gurugram.
(ii)	Shri Juglal Arya, Village Dharwanbas, District Bhiwani.	Shri Raj Pal Singh S/o Late Shri Juglal Arya, Village Dharwanbas, District Bhiwani.
(iii)	Shri Bhale Ram, Village Hasangarh, District Hisar.	Smt. Geena Devi W/o Late Shri Bhale Ram, Village Hasangarh, District Hisar.
6.	<b>Martyrs of Haryana</b>	
(i)	Wing Commander Sahil Gandhi, Hisar.	Smt. Himani W/o Late Wing Commander Sahil Gandhi, Kothi No. 187, PLA, Hisar.
(ii)	Assistant Sub Inspector Satpal Singh, Village Dilluwala, District Jind.	Smt. Sunita Devi W/o Late Assistant Sub Inspector Satpal Singh, Village Dilluwala, District Jind.
(iii)	Havildar Brijesh Kumar Yadav, Village Nandha, District Rewari.	Smt. Suman Devi W/o Late Havildar Brijesh Kumar Yadav, Village Nandha, District Rewari.
(iv)	Havildar Baljeet Singh, Village Dinger Majra, District Karnal.	Smt. Aruna W/o Late Havildar Baljeet Singh, Village Dinger Majra, District Karnal.

(v)	Havildar Suresh Kumar, Village Selanga, District Jhajjar.	Smt. Sangeeta W/o Late Havildar Suresh Kumar, Village Selanga, District Jhajjar.
(vi)	Naik Shakti Singh, Village Bond Kalan, District Charkhi Dadri.	Smt. Shashi Devi W/o Late Naik Shakti Singh, Village Bond Kalan, District Charkhi Dadri.
(vii)	Naik Sandeep Kumar, Village Atali, District Faridabad.	Smt. Geeta W/o Late Naik Sandeep Kumar, Village Atali, District Faridabad.
(viii)	Sepoy Rai Singh, Village Atela Kalan, District Charkhi Dadri.	Smt. Bhateri Devi W/o Late Sepoy Rai Singh, Village Atela Kalan, District Charkhi Dadri.
(ix)	Sepoy Ramraj, Village Silani Keso, District Jhajjar.	Smt. Manju Devi W/o Late Sepoy Ramraj, Village Silani Keso District Jhajjar.
(x)	Sepoy Kailash Chander, Village Belochpura, District Jhajjar.	Smt. Kanta Devi W/o Late Sepoy Kailash Chander, Village Belochpura, District Jhajjar.
(xi)	Sepoy Ratan Singh, Village Putthi Mangalkhan, District Hisar.	Smt. Poonam Devi W/o Late Sepoy Ratan Singh, Village Putthi Mangalkhan, District Hisar.
(xii)	Sepoy Ramesh Kumar, Village Gopalwas, District Bhiwani.	Smt. Suman W/o Late Sepoy Ramesh Kumar, Village Gopalwas, District Bhiwani.
(xiii)	Sepoy Hari Singh, Village Rajgarh, District Rewari.	Smt. Radha Bai W/o Late Sepoy Hari Singh, Village Rajgarh, District Rewari.
(xiv)	Sepoy Somvir, Village Mitthi, District Bhiwani.	Smt. Suman W/o Late Sepoy Somvir, Village Mitthi, District Bhiwani.
7.	Martyrs of the Terrorist Attack in Pulwama (Jammu & Kashmir)	Mr. B V R Subrahmanyam, IAS, Chief Secretary to Government, <a href="#">Srinagar</a> , Jammu & Kashmir.
8.	Road Accident at Village Raiya, District Jhajjar.	Shri Sanjay Joon, IAS, Deputy Commissioner, Jhajjar.
9.	<b>Common</b>	
(i)	Smt. Phoolawanti.	Shri Manish Kumar Grover, Minister of State, Haryana, H.No. 883/23, DLF Colony, Rohtak.
(ii)	Shri Satender Rawat.	Shri Karan Singh Dalal, MLA, L-129, New Colony, Palwal.

(iii)	Shri Shamsher Singh.	Smt. Tara Devi W/o Late Shri Shamsher Singh, Village Butana, District Karnal.
(iv)	Shri Satbir Singh.	Smt. Nirmala Devi W/o Late Shri Satbir Singh, H.No. 1526, Sector-15, Sonipat.
(v)	Shri Sher Singh.	Shri Naresh Yadav, Ex-MLA, Village Rata Kalan, District Mahendragarh.
(vi)	Smt. Vaishno Devi.	Shri. Anand Kaushik, Ex-MLA, H.No. 607, Sector-22, NIT, Faridabad.
(vii)	Shri Deni.	Shri Ramji Lal F/o Late Shri Deni, Gali No. 5, Ward NO. 5, Mohan Nagar, Palwal.
(viii)	Shri Bobi.	Shri Gabbar F/o Late Shri Bobi, Ward No. 5, Rajiv Nagar, Palwal.
(ix)	Dr. Ashok Kashyap, Ex-MLA.	Smt. Usha Kashyap W/o Late Dr. Ashok Kashyap, Ex-MLA, Dr. Ashok Kashyap Hospital, Near Nirankari Bhawan, Ward No. 13, Indri, District Karnal.
(x)	Shri Udai Bhan Hans, a Renowned Hindi Poet.	Shri Shashi Bhanu Hans S/o Late Shri Udai Bhan Hans, H.No. 202, Lajpat Nagar, Hisar.



## FINANCIAL BUSINESS

The Budget Estimates for the year 2019-2020 were presented to the House by the Finance Minister on the 25<sup>th</sup> February, 2019.

### (i) GENERAL DISCUSSION.

The General discussion on Budget was held on the :-

26<sup>th</sup> February, 2019 (Treasury 59 minutes and Opposition 91)  
(First Sitting)  
for 150 minutes

26<sup>th</sup> February, 2019 (Treasury 153 minutes and Opposition 184 and  
(Second Sitting) Independent 05 minutes)  
for 342 minutes

The total time taken by the Treasury Benches was 212 minutes i.e. two hundred and twelve minutes and by the Opposition i.e. 275 minutes i.e. two hundred and Seventy five minutes and by the Independent i.e. 05 minutes i.e. five minutes. The total number of members who participated was 33 (16 from the Treasury Benches, 16 from the Opposition and 01 Independent).

### (ii) DEMANDS FOR GRANTS.

There were in all 45 Demands for Grants totaling a sum of `147065,10,64,426/-.

According to the previous practice and to save the time of the House, all the Demand for Grants (Nos. 1 to 45) on the order paper were deemed to have been read and moved together in the House on the 26<sup>th</sup> February, 2019. The members were requested to indicate the demands No. on which they wished to raise discussion while speaking.

Shri Karan Singh Dalal, Member from opposition took part in the discussion Speaking for 6 minutes.

The Cut Motions on Demand Nos 3, 13 14, 24, 27, 31, 34 & 40 given notice by Sarvshri Karan Singh Dalal & Kuldip Sharma, members of Opposition, were put & lost.

Demand Nos. 1 and 2 were put and carried.

Demand No. 3 was put and carried.

Demand Nos. 4 to 12 were put together and carried.

Demand No.13 was put and carried.

Demand No. 14 was put and carried.

Demand Nos. 15 to 23 were put together and carried.

Demand No. 24 was put and carried.

Demand Nos. 25 and 26 were put together and carried.

Demand No. 27 was put and carried.

Demand Nos. 28 to 30 were put together and carried.

Demand No. 31 was put and carried.

Demand Nos. 32 and 33 were put together and carried.

Demand No. 34 was put and carried.

Demand Nos. 35 to 39 were put together and carried.

Demand No. 40 was put and carried.

Demand Nos. 41 to 45 were put together and carried.

### (III) THE HARYANA APPROPRIATION (NO.1) BILL, 2019.

The Haryana Appropriation (No.1) Bill, 2019 (Bill No. 10-HLA of 2018) in respect of the Demands on the Budget voted by the Sabha on the 26<sup>th</sup> February, 2019 was introduced and considered on 27<sup>th</sup> February, 2019.

There were 45 Demands in all totaling a sum of `147065,10,64,426/-.

Dr. Kamal Gupta, a Member from the Treasury Benches spoke for two minutes.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party spoke for 3 minutes.

The Finance Minister by way of reply spoke for 2 minutes.

The Bill was passed.

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**LEGISLATION**

The Sabha considered the Legislative Business on the 22.02.2019 and 27.02.2019. The Sabha passed Twenty one Bills including one Appropriation Bill in respect of the Budget Estimates for the year 2019-2020 (See Table).

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**TABLE**

Sr. No.	Title of the Bill	Minister Introducing	Date of Introducing	Date of Consideration	Number of Speeches	Time taken in minutes	Amendment Proposed T- O- I	Amendment Carried	Amendment Lost	Total time taken for disposal in minutes (includes the time taken for stating the motion)	Date of passing
					T- O- I	T- O- I	T- O- I	T- O- I			
1.	2	3	4	5	6	7	8	9	10	11	12
1.	The Haryana Service of Engineers, Group A, Public Health Engineering Department (Amendment) Bill, 2019.	Finance Minister	22.02.2019	22.02.2019	- - -	- - -	- - -	- - -	- - -	3	22.02.2019
2.	The Haryana Private Universities (Amendment) Bill, 2019.	Finance Minister	22.02.2019	22.02.2019	- - -	- - -	- - -	- - -	- - -	2	22.02.2019
3.	The Haryana Laws (Special Provisions) Bill, 2019.	Transport Minister	22.02.2019	22.02.2019	- - -	- - -	- - -	- - -	- - -	2	22.02.2019
4.	The Haryana Appropriation (No.1) Bill, 2019.	Finance Minister	27.02.2019	27.02.2019	2 1 -	4 3 -	- - -	- - -	- - -	11	27.02.2019
5.	The Punjab Land Preservation (Haryana Amendment) Bill,	P.W.D. (B&R)	27.02.2019	27.02.2019	4 6 -	20 31	- - -	- - -	- - -	52	27.02.2019



15.	The Haryana Municipal Corporation (Amendment) Bill, 2019.	Urban Local Bodies Minister	27.02.2019	27.02.2019	- - -	- - -	- - -	- - -	- - -	2	27.02.2019
16.	The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2019.	Urban Local Bodies Minister	27.02.2019	27.02.2019	- - -	- - -	- - -	- - -	- - -	3	27.02.2019
17.	The Haryana Right to Service (Amendment) Bill, 2019.	Parliamentary Affairs Minister	27.02.2019	27.02.2019	- - -	- - -	- - -	- - -	- - -	2	27.02.2019
18.	The Haryana Guest Teachers Service Bill, 2019.	Education Minister	27.02.2019	27.02.2019	- 1 -	- 1 -	- - -	- - -	- - -	8	27.02.2019
19.	The Haryana Animal (Registration, Certification and Breeding) Bill, 2019.	Agriculture Minister	27.02.2019	27.02.2019	1 1 -	2 2 -	- - -	- - -	- - -	9	27.02.2019
20.	The Haryana Legislative Assembly (Facilities to Members) Amendment Bill, 2019.	Parliamentary Affairs Minister	27.02.2019	27.02.2019	- - -	- - -	- - -	- - -	- - -	2	27.02.2019
21.	The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2019.	Parliamentary Affairs Minister	27.02.2019	27.02.2019	- - -	- - -	- - -	- - -	- - -	2	27.02.2019

T – Treasury  
O- Opposition  
I- Independent

## **SYNOPSIS OF BILLS PASSED BY THE HARYANA VIDHAN SABHA DURING FEBRUARY SESSION, 2019.**

1. **The Haryana Service of Engineers, Group A, Public Health Engineering Department (Amendment) Bill, 2019 (No. 01-HLA of 2019).**  
This Bill seeks to amend the Principal Act with a view in compliance the order of the Hon'ble Punjab and Haryana High Court to retrospective date and separate seniority of Civil & Mechanical & Cadre.
2. **The Haryana Private Universities (Amendment) Bill, 2019 (No. 03-HLA of 2019).**  
This Bill seeks to provide improving opportunities of higher education for the youth of the State and accommodate the unprecedented growth of students in higher education and also to cross the target of 30% gross enrolment ratio.
3. **The Haryana Laws (Special Provisions) Bill, 2019 (No. 04-HLA of 2019) (No. 04-HLA of 2019).**  
This Bill seeks to provide temporary relief to the Farmers and other affected people of Haryana residing in the Districts falling under NCR in respect of operation of specified agricultural purpose vehicles for period of one year in pursuance to various orders passed by the Hon'ble National Green Tribunal and the Hon;ble Supreme Court of India to restriction on diesel vehicles registered a period of Ten year or more to ply on roads in the area falling under National Capital Region.
4. **The Punjab Land Preservation (Haryana Amendment) Bill, 2019 (No. 05-HLA of 2019).**  
This Bill seeks to amend the Principal Act with a view to provide reasonable opportunity of being heard before imposing restrictions, prohibitions and regulations with respect to an area being proposed to be brought under subh restrictions, prohibitions and regulations. In order to adhere to the principles of natural justice.  
  
The Bill also seeks to make provisions to amend or rescind, any notification or order made under the Act.
5. **The Electricity (Haryana Amendment) Bill, 2019 (No. 06-HLA of 2019).**  
This Bill seeks to amend the Principal Act with a view to remove difficulties are being faced by aggrieved consumers in filing appeal under the provision of sub-section (2) of section 127 of this Act because of the requirement of payment of 50% (half of the assessed amount) before filing the appeal. The Bill proposed to deposit of one fifth of assessed amount for filing the appeal against the assessment order.
6. **The Haryana Panchayati Raj (Amendment) Bill, 2019 (No. 07-HLA of 2019).**  
This Bill seeks to amend the Principal Act with a view in the area of Gram Panchayats are required to be regulated in conformity with the Communication and Connectivity infrastructure.
7. **The Haryana Clinical Establishments (Registration and Regulation) Adoption (Amendment) Bill, 2019 (No. 08-HLA of 2019).**  
This Bill seeks to amend the Principal Act with a view to improve the minimum standards of the Medical Diagnostic Laboratories (or Pathological Laboratories).
8. **The Punjab Courts (Haryana Amendment) Bill, 2019 (No. 09-HLA of 2019).**  
This Bill seeks to amend the Principal Act with a view to change the nomenclature of the Civil Judge in this State of Haryana.
9. **The Haryana Appropriation (No.1) Bill, 2019 (No. 10-HLA of 2019).**  
This Bill seeks to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial years ending on the thirty-first day of March, 2020.
10. **The Haryana Accountability of Public Finances Bill, 2019 (No. 11-HLA of 2019).**  
This Bill seeks to provide for accountability in the financial administration of the State by way of an efficient and effective system to facilitate accountability through appropriate accounting and auditing system in all the Departments, Boards, Corporations, Co-operative Societies, Universities, local authorities, statutory bodies, public institutions, and other authorities established, controlled or financed by the State Government, Non-

Government Organizations which receive grant-in-aid or contribution from State Government and all those entities that receive public monies from the State Government in any form including organizations which receive funds from the consolidated fund of the State.

- 11. The Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2019 (No. 12-HLA of 2019).**  
The Bill proposed to enhance the contributed fund for the welfare of the labour and their dependant family members.
  - 12. The Punjab Excise (Haryana Validation) Bill, 2019 (No. 13-HLA of 2019).**  
This Bill seeks to validate orders issued, actions taken and acts done under notification No. 7/X-1/P.A.1/1914/S.59/2017 dated 29<sup>th</sup> March 2017 issued under section 59 of Punjab Excise Act, 1914, in its application to the State of Haryana.
  - 13. The Haryana Municipal Entertainment Duty Bill, 2019 (No. 14-HLA of 2019).**  
This Bill seeks to empowers the municipalities to levy the taxes on entertainment.
  - 14. The Haryana Municipal (Amendment) Bill, 2019 (No. 15-HLA of 2019).**  
This Bill seeks to amend the Principal Act with a view to elect the President and Vice-President in the Municipalities in time-bound manner.
  - 15. The Haryana Municipal Corporation (Amendment) Bill, 2019 (No. 16-HLA of 2019).**  
This Bill seeks to amend the Principal Act with a view to casting of vote by the Mayor of the corporation in the election of senior Deputy Mayor and Deputy Mayor of the Corporation.
  - 16. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2019 (No. 17-HLA of 2019).**  
This Bill seeks to amend the Principal Act with a view that all action pertaining to declaration of Colonies is to be completed within the validity period of four years.
  - 17. The Haryana Right to Service (Amendment) Bill, 2019 (No. 18-HLA of 2019).**  
This Bill seeks to amend the Principal Act with a view that the salaries and allowances payable to the Chief Commissioner and the Commissioner.
  - 18. The Haryana Guest Teachers Service Bill, 2019 (No. 19-HLA of 2019).**  
This Bill seeks to provide for the validation of appointment of teachers already engaged as Guest Faculty Teachers and to allow them to continue to work in the Department till the age of Superannuation.
  - 19. The Haryana Animal (Registration, Certification and Breeding) Bill, 2019 (No. 20-HLA of 2019).**  
This Bill seeks to provide welfare and Genetic improvement of animals by regulating animal breeding activities including use of breeding animals for production, processing, storage, sale and distribution of animal semen and embryos by way of artificial insemination, in-vitro fertilization, embryo transfer technology etc by registration and certification of animals and to prevent victimization of the owners of the animals by way of unregulated breeding activity in the State.
  - 20. The Haryana Legislative Assembly (Facilities to Members) Amendment Bill, 2019 (No. 21-HLA of 2019).**  
This Bill seeks to amend the Principal Act with a view that Members of Haryana Legislative Assembly are being granted the refundable House Building Advance to allow them to avail the facility 3<sup>rd</sup> time of House Building Advance. This advance shall be admissible to those Members whose age is less than 60 years and have repaid the 2<sup>nd</sup> House Building Advance alongwith interest.
  - 21. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2019 (No. 22-HLA of 2019).**  
This Bill seeks to amend the Principal Act with a view to allow the facility of free journey in State Transport Department Buses including Volvo Buses to Ex. MLA on attaining the age sixty years or more with one attendant.
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**Resolution**  
**(i) Official**

**Regarding withdrawal of the Criminal Law (Haryana Amendment) Bill, 2018.**

The Finance Minister moved the following resolution:-

“That the Criminal Law (Haryana Amendment) Bill, 2018” was intended to amend existing Criminal Laws related to sexual offences against woman and children by way of enhancement of punishment with an objective to deter the perpetrators from committing such heinous crimes as that of rape on women below the age of 12 years by way of providing capital punishment. Accordingly, the Government of Haryana moved the Criminal Law (Haryana Amendment) Bill, 2018. This bill was passed by Haryana Vidhan Sabha on the 15<sup>th</sup> March, 2018;

And whereas, the said Bill was presented to the Governor of Haryana in compliance of the provisions contained in Article 200 of the Constitution of India for giving his assent thereto;

And whereas, the Governor reserved the said Bill for the consideration of the President of India under Article 201 of the said Constitution;

And whereas, the Central Government also has passed the Criminal Laws (Amendment) Ordinance, 2018 with similar intent. Subsequent to passing the bill by parliament, the Government of India has issued the notification of “The Criminal Law (Amendment) Act, 2018” on dated 11<sup>th</sup> August, 2018. While the objective of the “Criminal Law (Haryana Amendment) Bill, 2018” and that of the central Ordinance is similar, the Central Ordinance is more comprehensive. Accordingly, the State Government requested the Ministry of Home Affairs, Govt. of India to return “The Criminal Law (Haryana Amendment) Bill, 2018”. After that, the Ministry of Home Affairs, Govt. of India intimated to State Government that the Government of India has no objection to the withdrawal of “The Criminal Law (Haryana Amendment) Bill, 2018”. In view of the “The Criminal Law (Amendment) Act, 2018 which was notified by Central Government on dated 11<sup>th</sup> August, 2018, there is no need of “The Criminal Law (Haryana Amendment) Bill, 2018”.

And whereas, the Council of Ministers in its meeting held on the 4<sup>th</sup> February, 2019 has decided to withdraw the “The Criminal Law (Haryana Amendment) Bill, 2018”;

Now, therefore, in pursuance of the provisions contained in Articles 200 and 201 of the Constitution of India, the Legislative Assembly of the State of Haryana hereby resolves to withdraw the “The Criminal Law (Haryana Amendment) Bill, 2018”.

The Resolution was put and carried unanimously.

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**(ii) NON-OFFICIAL**

<b>1.</b>	<b>Number of notice received</b>	<b>Treasury</b>	<b>NIL</b>
		<b>Opposition-</b>	<b>1</b>
<b>2.</b>	<b>Number admitted</b>	<b>Treasury-</b>	<b>NIL</b>
		<b>Opposition-</b>	<b>1</b>
<b>3.</b>	<b>Number disallowed</b>	<b>Treasury-</b>	<b>NIL</b>
		<b>Opposition-</b>	<b>NIL</b>
<b>4.</b>	<b>Number lapsed</b>	<b>Treasury-</b>	<b>NIL</b>
		<b>Opposition-</b>	<b>NIL</b>
<b>5.</b>	<b>Referred back</b>	<b>Treasury-</b>	<b>NIL</b>
		<b>Opposition-</b>	<b>NIL</b>
<b>6.</b>	<b>Number renewed</b>		<b>-</b>
<b>7.</b>	<b>Number of Resolution not Dealt with because of the Decision that no more than one Resolution of a Member shall Be admitted for non-official day</b>		<b>-</b>
<b>8.</b>	<b>Total number of Resolutions for ballot</b>		<b>-</b>
<b>9.</b>	<b>Number of ballot held</b>		<b>-</b>
<b>10.</b>	<b>Date on which ballot held</b>		
<b>11.</b>	<b>Date on which business other Than Government business was Transacted</b>		<b>-</b>

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**REPORT PRESENTED/LAID**

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Sr. No.	By whom presented	Date on which Presented	Subject
1.	Speaker	21.02.2019	First Report of the Business Advisory Committee.

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**PAPERS PRESENTED LAID/RELAID**

Sr. No.	By whom presented/ laid/reloid	Date on which presented/ reloid	Subject
1	2	3	4
1.	Speaker	20 <sup>th</sup> February, 2019	The Governor's Address under Rule 18 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly.
2.	Secretary	21 <sup>st</sup> February, 2019	Statement showing the Bills which were passed by the Haryana Legislative Assembly during its Sessions held in December, 2018 have since been assented to by the President/Governor.
3.	THE PARLIAMENTARY AFFAIRS MINISTER	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.21/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
4.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.22/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
5.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.23/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
6.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.24/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
7.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.25/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
8.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.26/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
9.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.27/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

10.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.28/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11.	THE PARLIAMENTARY AFFAIRS MINISTER	21 <sup>st</sup> February, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.29/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
12.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.30/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
13.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.31/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
14.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.32/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
15.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.33/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
16.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.34/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
17.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.35/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
18.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.36/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
19.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.37/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

20.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.38/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
21.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.39/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
22.	THE PARLIAMENTARY AFFAIRS MINISTER	21 <sup>st</sup> February, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.40/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
23.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.41/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
24.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.42/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
25.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.43/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
26.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.44/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
27.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.45/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
28.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.46/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
29.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.47/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

30.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.48/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
31.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.49/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
32.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.50/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
33.	THE PARLIAMENTARY AFFAIRS MINISTER	21 <sup>st</sup> February, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.51/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
34.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.52/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
35.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.53/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
36.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.55/ST-2, dated the 5 <sup>th</sup> July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
37.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.56/ST-2, dated the 12 <sup>th</sup> July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
38.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.57/ST-2, dated the 12 <sup>th</sup> July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
39.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.58/ST-2, dated the 17 <sup>th</sup> July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

40.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.59/ST-2, dated the 17 <sup>th</sup> July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
41.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.61/ST-2, dated the 2 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
42.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.62/ST-2, dated the 2 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
43.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.63/ST-2, dated the 2 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
44.	THE PARLIAMENTARY AFFAIRS MINISTER	21 <sup>st</sup> February, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.64/ST-2, dated the 2 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
45.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.65/ST-2, dated the 2 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
46.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.68/ST-2, dated the 10 <sup>th</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
47.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.69/ST-2, dated the 10 <sup>th</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
48.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.71/ST-2, dated the 18 <sup>th</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
49.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.72/ST-2, dated the 18 <sup>th</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.



50.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.73/ST-2, dated the 18 <sup>th</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
51.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.74/ST-2, dated the 22 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.75/ST-2, dated the 22 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
53.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.76/ST-2, dated the 22 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
54.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.77/ST-2, dated the 22 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
55.	THE PARLIAMENTARY AFFAIRS MINISTER	21 <sup>st</sup> February, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.78/ST-2, dated the 22 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
56.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.80/ST-2, dated the 5 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
57.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.81/ST-2, dated the 6 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
58.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.82/ST-2, dated the 19 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
59.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.83/ST-2, dated the 22 <sup>nd</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

60.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.84/ST-2, dated the 22 <sup>nd</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
61.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.85/ST-2, dated the 22 <sup>nd</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
62.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.86/ST-2, dated the 25 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
63.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.87/ST-2, dated the 25 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
64.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.88/ST-2, dated the 25 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
65.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.89/ST-2, dated the 25 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
66.	THE PARLIAMENTARY AFFAIRS MINISTER	21 <sup>st</sup> February, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.90/ST-2, dated the 25 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
67.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.91/ST-2, dated the 25 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
68.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.92/ST-2, dated the 25 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
69.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.93/ST-2, dated the 27 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

70.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.95/ST-2, dated the 28 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
71.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.96/ST-2, dated the 6 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
72.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.97/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
73.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.98/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
74.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.99/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
75.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.100/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
76.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.101/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
77.	THE PARLIAMENTARY AFFAIRS MINISTER	21 <sup>st</sup> February, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.102/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
78.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.103/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
79.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.104/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

80.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.105/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
81.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.106/ST-2, dated the 18 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
82.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.107/ST-2, dated the 18 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
83.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.108/ST-2, dated the 18 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
84.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.109/ST-2, dated the 18 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
85.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.110/ST-2, dated the 18 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
86.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.111/ST-2, dated the 18 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
87.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.112/ST-2, dated the 18 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
88.	THE PARLIAMENTARY AFFAIRS MINISTER	21 <sup>st</sup> February, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.113/ST-2, dated the 18 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
89.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.114/ST-2, dated the 18 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

90.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.115/ST-2, dated the 18 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
91.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.116/ST-2, dated the 18 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
92.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.117/ST-2, dated the 24 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
93.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.118/ST-2, dated the 27 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
94.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.119/ST-2, dated the 31 <sup>st</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
95.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.120/ST-2, dated the 14 <sup>th</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
96.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.121/ST-2, dated the 14 <sup>th</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
97.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.122/ST-2, dated the 14 <sup>th</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
98.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.123/ST-2, dated the 14 <sup>th</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
99.	THE PARLIAMENTARY AFFAIRS MINISTER	21 <sup>st</sup> February, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.124/ST-2, dated the 14 <sup>th</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

100.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.125/ST-2, dated the 14 <sup>th</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
101.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.126/ST-2, dated the 14 <sup>th</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
102.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.127/ST-2, dated the 17 <sup>th</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
103.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.128/ST-2, dated the 22 <sup>nd</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
104.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.129/ST-2, dated the 22 <sup>nd</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
105.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.130/ST-2, dated the 22 <sup>nd</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
106.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.131/ST-2, dated the 22 <sup>nd</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
107.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.132/ST-2, dated the 22 <sup>nd</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
108.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.135/ST-2, dated the 29 <sup>th</sup> December, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
109.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.1/ST-2, dated the 4 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

110.	THE PARLIAMENTARY AFFAIRS MINISTER	21 <sup>st</sup> February, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.2/ST-2, dated the 9 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
111.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.3/ST-2, dated the 9 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
112.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.4/ST-2, dated the 9 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
113.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.5/ST-2, dated the 9 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
114.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.6/ST-2, dated the 9 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
115.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.7/ST-2, dated the 9 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
116.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.8/ST-2, dated the 9 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
117.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.9/ST-2, dated the 9 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
118.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.10/ST-2, dated the 9 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
119.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.11/ST-2, dated the 9 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

120.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.12/ST-2, dated the 9 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
121.	THE PARLIAMENTARY AFFAIRS MINISTER	21 <sup>st</sup> February, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.13/ST-2, dated the 9 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
122.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.14/ST-2, dated the 9 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
123.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.15/ST-2, dated the 11 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
124.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.16/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
125.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.17/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
126.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.18/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
127.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.19/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
128.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.20/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
129.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.21/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.



130.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.22/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
131.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.23/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
132.	THE PARLIAMENTARY AFFAIRS MINISTER	21 <sup>st</sup> February, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.24/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
133.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.25/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
134.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.26/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
135.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.27/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
136.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.28/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
137.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.29/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
138.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.30/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
139.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.31/ST-2, dated the 2 <sup>nd</sup> February, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

140.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.33/ST-2, dated the 15 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
141.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.34/ST-2, dated the 15 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
142.	-Ditto-	-Ditto-	To re-lay on the Table the Excise and Taxation Department Notification No.42/ST-2, dated the 30 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
143.	THE PARLIAMENTARY AFFAIRS MINISTER	21 <sup>st</sup> February, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.43/ST-2, dated the 30 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
144.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.44/ST-2, dated the 30 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
145.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.45/ST-2, dated the 30 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
146.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.46/ST-2, dated the 30 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
147.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.47/ST-2, dated the 6 <sup>th</sup> April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
148.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.49/ST-2, dated the 19 <sup>th</sup> April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
149.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.50/ST-2, dated the 19 <sup>th</sup> April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

150.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 15 <sup>th</sup> May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
151.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 25 <sup>th</sup> May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
152.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 28 <sup>th</sup> May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
153.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 28 <sup>th</sup> May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
154.	THE PARLIAMENTARY AFFAIRS MINISTER	21 <sup>st</sup> February, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 15 <sup>th</sup> June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
155.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 15 <sup>th</sup> June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
156.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 19 <sup>th</sup> June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
157.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 29 <sup>th</sup> June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
158.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 6 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
159.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

160.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
161.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
162.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
163.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
164.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
165.	THE PARLIAMENTARY AFFAIRS MINISTER	21 <sup>st</sup> February, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
166.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
167.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
168.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 6 <sup>th</sup> August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
169.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 6 <sup>th</sup> August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

170.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.75/GST-2, dated the 10 <sup>th</sup> August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
171.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.76/GST-2, dated the 10 <sup>th</sup> August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
172.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.77/GST-2, dated the 24 <sup>th</sup> August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
173.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.78/GST-2, dated the 11 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
174.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.79/GST-2, dated the 11 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
175.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.80/GST-2, dated the 11 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
176.	THE PARLIAMENTARY AFFAIRS MINISTER	21 <sup>st</sup> February, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.81/GST-2, dated the 11 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
177.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.82/GST-2, dated the 11 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
178.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.83/GST-2, dated the 18 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
179.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.84/GST-2, dated the 18 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

180.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.85/GST-2, dated the 18 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
181.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.86/GST-2, dated the 18 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
182.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.87/GST-2, dated the 18 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
183.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.88/GST-2, dated the 21 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
184.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.89/GST-2, dated the 21 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
185.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.91/GST-2, dated the 15 <sup>th</sup> October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
186.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.92/GST-2, dated the 15 <sup>th</sup> October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
187.	THE PARLIAMENTARY AFFAIRS MINISTER	21 <sup>st</sup> February, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 25 <sup>th</sup> October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
188.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 25 <sup>th</sup> October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
189.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 30 <sup>th</sup> October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

190.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.99/GST-2, dated the 06 <sup>th</sup> November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
191.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 06 <sup>th</sup> November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
192.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 22 <sup>nd</sup> November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
193.	-Ditto-	-Ditto-	to re-lay on the Table the Development & Panchayat Department Notification No. S.O. 34/H.A.30/1970/S.22/2018, dated the 29 <sup>th</sup> June, 2018, as required under section 22 (3) of the Haryana Cattle Fairs Act, 1970.
194.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
195.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.104/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
196.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.105/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
197.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.106/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
198.	THE PARLIAMENTARY AFFAIRS MINISTER	21 <sup>st</sup> February, 2019	to lay on the Table the Excise and Taxation Department Notification No.107/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
199.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.108/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

200.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.109/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
201.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
202.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
203.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
204.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification/Corrigendum No.04/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
205.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
206.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
207.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
208.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
209.	THE PARLIAMENTARY AFFAIRS MINISTER	21 <sup>st</sup> February, 2019	to lay on the Table the Excise and Taxation Department Notification No.09/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.



210.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.10/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
211.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
212.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
213.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
214.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 11 <sup>th</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
215.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 18 <sup>th</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
216.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
217.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
218.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
219.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

220.	THE PARLIAMENTARY AFFAIRS MINISTER	21 <sup>st</sup> February, 2019	to lay on the Table the Excise and Taxation Department Notification No.20/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
221.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.21/GST-2, dated the 6 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
222.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.22/GST-2, dated the 6 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
223.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.23/GST-2, dated the 11 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
224.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.24/GST-2, dated the 11 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
225.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification/ Corrigendum No.25/GST-2, dated the 15 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
226.	-Ditto-	-Ditto-	to lay on the Table the Annual Statement of Accounts of the Housing Board, Haryana, Panchkula for the year 2014-2015, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
227.	-Ditto-	-Ditto-	to lay on the Table the Annual Statement of Accounts of the Housing Board, Haryana, Panchkula for the year 2015-2016, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
228.	-Ditto-	-Ditto-	to lay on the Table the 49 <sup>th</sup> Annual Report of Haryana State Warehousing Corporation, Panchkula for the year 2015-16, as required under section 31 (11) of the Warehousing Corporation Act, 1962.
229.	-Ditto-	-Ditto-	to lay on the Table the 20 <sup>th</sup> Annual Financial Report of Haryana Vidyut Prasaran Nigam Limited for the year 2016-2017, as required under section 619-A (3) (b) of the Companies Act, 1956.

230.	THE PARLIAMENTARY AFFAIRS MINISTER	21 <sup>st</sup> February, 2019	to lay on the Table the Audit Report and Annual Accounts of the Haryana State Agricultural Marketing Board for the year 2015-16, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Power & Conditions of Service) Act, 1971.
231.	-Ditto-	26 <sup>th</sup> February, 2019	to lay on the Table the Town & Country Planning Department Notification No.2821, dated the 31 <sup>st</sup> January, 2019, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.
232.	-Ditto-	-Ditto-	to lay on the Table the Twelfth Report of State Information Commission, Haryana on implementation of the RTI Act, 2005 (1.1.2017 to 31.12.2017), as required under section 25 (4) of the Right to Information Act, 2005
233.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Haryana State Pollution Control Board for the year 2015-2016, as required under section 39 (2) of the Water (Prevention and Control of Pollution) Act, 1974.
234.	-Ditto-	-Ditto-	to lay on the Table the 52 <sup>nd</sup> Annual Report of the Haryana Public Service Commission for the year 2017-2018 (April 1, 2017 to March 31, 2018), as required under Article 323 (2) of the Constitution of India.
235.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Haryana Khadi & Village Industries Board for the year 2012-2013, as required under section 19 (3) of the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Act, 1971.
236.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Haryana Khadi & Village Industries Board for the year 2013-2014, as required under section 19 (3) of the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Act, 1971.
237.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Haryana Khadi & Village Industries Board for the year 2014-2015, as required under section 19 (3) of the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Act, 1971.
238.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Haryana Human Rights Commission for the year 2016-18, as required under section 28 (2) of the Protection of Human Rights Act, 1993.

239.	-Ditto-	-Ditto-	to lay on the Table the Finance Accounts (Volume-I &II) for the year 2017-2018 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
240.	THE PARLIAMENTARY AFFAIRS MINISTER	26 <sup>th</sup> February, 2019	to lay on the Table the Appropriation Accounts for the year 2017-2018 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
241.	-Ditto-	27 <sup>th</sup> February, 2019	to lay on the Table the Annual Report of Lokayukta Haryana for the year 2017-2018, as required under section 17(4) of the Haryana Lokayukta Act, 2002.
242.	-Ditto-	-Ditto-	to lay on the Table the Annual Audit Report of the Local Audit Department Haryana on the Accounts of Urban Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs) for the year 2015-16 of the Government of Haryana, in pursuance of the provisions of clause (2) of Article 151 of the Constitution of India.

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### CALLING ATTENTION MOTION UNDER RULE-73

Sr. No.	Dated/ received on	Name of Member(s)	Subject	Remarks
1.	12.02.2019	श्रीमती किरण चौधरी, विधायक	ओडीएफ प्रोजेक्ट के तहत शौचालयों का निर्माण करवाने उपरांत सरपंचो तथा आम जन का भुगतान ना करने बारे।	<p>ध्यानाकर्षण सूचना संख्या 1 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।</li> <li>3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>
2.	12.02.2019	श्रीमती किरण चौधरी, विधायक	किसानों को कम मात्रा में दिए गए मुआवजे के कारण पनपते रोष बारे।	<p>ध्यानाकर्षण सूचना संख्या 2 जो उपरोक्त विषय पर दी गई थी माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि सम्बन्धित विभाग से जो टिप्पणी मांगी गई थी, वह संतोषजनक है।</p>
3.	12.02.2019	श्रीमती किरण चौधरी, विधायक	नहरी पानी नहीं पहुंचने और माईनरों के टेल व जलघर सूखें बारे।	<p>ध्यानाकर्षण सूचना संख्या 3 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।</li> <li>3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>

4.	12.02.2019	श्री परमेन्द्र सिंह दुल, विधायक	प्रदेश के रिटायर्ड पेंशनर्स की जायज मांगों बारे।	<p>ध्यानाकर्षण सूचना संख्या 4 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:—</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> <li>3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>
5.	12.02.2019	श्री परमेन्द्र सिंह दुल, विधायक	नगर पालिकाओं से मकान बनाने हेतु नक्शे स्वीकृत करवाने बारे	<p>ध्यानाकर्षण सूचना संख्या 5 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:—</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> <li>3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>
6.	12.02.2019	श्री परमेन्द्र सिंह दुल, विधायक	जीन्द जिला में बाढ के कारण बर्बाद हुई फसलों बारे।	<p>ध्यानाकर्षण सूचना संख्या 6 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:—</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> <li>3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>

7.	14.02.2019	<ol style="list-style-type: none"> <li>1. श्री अभय सिंह चौटाला, विधायक</li> <li>2. श्री जाकिर हुसैन, विधायक</li> <li>3. श्री परमेन्द्र सिंह दुल, विधायक</li> <li>4. श्री रणबीर गंगवा, विधायक</li> <li>5. श्री राम चन्द कम्बोज, विधायक</li> <li>6. श्री केहर सिंह, विधायक</li> </ol>	प्रदेश में बिगड़ती कानून व्यवस्था बारे।	<p>ध्यानाकर्षण सूचना संख्या 7 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:—</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>
8.	14.02.2019	<ol style="list-style-type: none"> <li>1. श्री बलवान सिंह दौलतपुरिया, विधायक</li> <li>2. श्री राम चन्द कम्बोज, विधायक</li> <li>3. श्री मकखन लाल सिंगला, विधायक</li> <li>4. श्री रविन्द्र बलियाला, विधायक</li> <li>5. श्री वेद नारंग, विधायक</li> </ol>	प्रदेश में आवारा पशुओं से जनता को हो रही समस्या बारे।	<p>ध्यानाकर्षण सूचना संख्या 8 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:—</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।</li> <li>3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>

9.	14.02.2019	<ol style="list-style-type: none"> <li>1. श्री रविन्द्र बलियाला, विधायक</li> <li>2. श्री अभय सिंह चौटाला, विधायक</li> <li>3. श्री नसीम अहमद, विधायक</li> <li>4. श्री केहर सिंह, विधायक</li> <li>5. श्री राम चन्द कम्बोज, विधायक</li> <li>6. श्री वेद नारंग, विधायक</li> </ol>	प्रदेश के स्कूलों में शिक्षा के गिरते स्तर बारे।	<p>ध्यानाकर्षण सूचना संख्या 9 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> <li>3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>
10.	14.02.2019	<ol style="list-style-type: none"> <li>1. श्री रविन्द्र बलियाला, विधायक</li> <li>2. श्री परमेन्द्र सिंह दुल, विधायक</li> <li>3. श्री जाकिर हुसैन, विधायक</li> <li>4. श्री रणबीर गंगवा, विधायक</li> </ol>	प्रदेश के सरकारी कर्मचारियों का मकान किराया (एचआरए) सातवें वेतन आयोग के अनुसार देने बारे।	<p>ध्यानाकर्षण सूचना संख्या 10 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> <li>3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>



11.	14.02.2019	<ol style="list-style-type: none"> <li>1. श्री ओम प्रकाश बरवा, विधायक</li> <li>2. श्री केहर सिंह, विधायक</li> <li>3. श्री बलवान सिंह दौलतपुरिया, विधायक</li> <li>4. श्री रणबीर गंगवा, विधायक</li> <li>5. श्री अभय सिंह चौटाला, विधायक</li> </ol>	प्रदेश में अवैध खनन के कारण जनता को हो रही परेशानी बारे।	<p>ध्यानाकर्षण सूचना संख्या 11 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>
12.	14.02.2019	<ol style="list-style-type: none"> <li>1. श्री अभय सिंह चौटाला, विधायक</li> <li>2. श्री परमेन्द्र सिंह दुल, विधायक</li> <li>3. श्री जाकिर हुसैन, विधायक</li> <li>4. श्री राम चन्द कम्बोज, विधायक</li> <li>5. श्री बलवान सिंह दौलतपुरिया, विधायक</li> </ol>	प्रदेश में स्वास्थ्य सेवाओं की दयनीय स्थिति बारे।	<p>ध्यानाकर्षण सूचना संख्या 12 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>
13.	14.02.2019	<ol style="list-style-type: none"> <li>1. श्री बलवान सिंह दौलतपुरिया, विधायक</li> <li>2. श्री रविन्द्र बलियाला, विधायक</li> <li>3. श्री परमेन्द्र सिंह दुल, विधायक</li> <li>4. श्री राम चन्द कम्बोज, विधायक</li> </ol>	सरकार द्वारा भूना शुगर मिल को प्राइवेट सेक्टर को बेचने बारे।	<p>ध्यानाकर्षण सूचना संख्या 13 जो उपरोक्त विषय पर दी गई थी माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि सम्बन्धित विभाग से जो टिप्पणी मांगी गई थी, वह संतोषजनक है।</p>
14.	14.02.2019	<ol style="list-style-type: none"> <li>1. श्री अभय सिंह चौटाला, विधायक</li> <li>2. श्री ओम प्रकाश बरवा, विधायक</li> <li>3. श्री राम चन्द कम्बोज, विधायक</li> <li>4. श्री रणबीर गंगवा, विधायक</li> <li>5. श्री केहर सिंह, विधायक</li> </ol>	प्रदेश में भारी वर्षा और ओला वृष्टि से फसलों को हुए नुकसान बारे।	<p>ध्यानाकर्षण सूचना संख्या 14 जो उपरोक्त विषय पर दी गई थी माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि सम्बन्धित विभाग से जो टिप्पणी मांगी गई थी, वह संतोषजनक है।</p>

15.	15.02.2019	<ol style="list-style-type: none"> <li>1. श्री अभय सिंह चौटाला, विधायक</li> <li>2. श्री परमेन्द्र सिंह दुल, विधायक</li> <li>3. श्री रणबीर गंगवा, विधायक</li> <li>4. श्री बलवान सिंह दौलतपुरिया, विधायक</li> <li>5. श्री जाकिर हुसैन, विधायक</li> <li>6. श्री ओम प्रकाश बरवा, विधायक</li> </ol>	केन्द्रीय अंतरिम बजट में किसानों के लिए 6 हजार रुपये प्रतिवर्ष एकमुश्त देने बारे।	ध्यानाकर्षण सूचना संख्या 15 जो उपरोक्त विषय पर दी गई थी माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि उक्त विषय केन्द्रीय सरकार का निर्णय है जिस पर राज्य सरकार उत्तरदायी नहीं है।
16.	18.02.2019	श्रीमती किरण चौधरी, विधायक	एनएचएम कर्मियों की मांगे स्वीकार करने बारे।	<p>ध्यानाकर्षण सूचना संख्या 16 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> <li>3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>
17.	18.02.2019	<ol style="list-style-type: none"> <li>1. श्री अभय सिंह चौटाला, विधायक</li> <li>2. श्री राम चन्द कम्बोज, विधायक</li> <li>3. श्री मक्खन लाल सिंगला, विधायक</li> <li>4. श्री बलवान सिंह दौलतपुरिया, विधायक</li> <li>5. श्री वेद नारंग, विधायक</li> </ol>	सिरसा में राष्ट्रीय राजमार्ग नं0 9 के अनेक गांवों की जमीन अधिग्रहण बारे।	<p>ध्यानाकर्षण सूचना संख्या 17 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> <li>3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>

18.	18.02.2019	<ol style="list-style-type: none"> <li>1. श्री अभय सिंह चौटाला, विधायक</li> <li>2. श्री परमेन्द्र सिंह दुल, विधायक</li> <li>3. श्री रणबीर गंगवा, विधायक</li> <li>4. श्री रविन्द्र बलियाला, विधायक</li> <li>5. श्री राम चन्द कम्बोज, विधायक</li> </ol>	प्रदेश में अनुबंधित एनएचएम कर्मचारियों के आन्दोलन बारे।	<p>ध्यानाकर्षण सूचना संख्या 18 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:—</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> <li>3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>
19.	19.02.2019	श्रीमती किरण चौधरी, विधायक	कच्चे और अनुबंधित आधार पर रखे कर्मचारियों की पुनर्वास के संबंध बारे।	<p>ध्यानाकर्षण सूचना संख्या 19 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:—</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> <li>3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>

20.	20.02.2019	<ol style="list-style-type: none"> <li>1. Smt. Naina Singh Chautala, MLA</li> <li>2. Shri Anoop Kumar, MLA</li> <li>3. Shri Pirthi Singh, MLA</li> </ol>	<p><b>Regarding heavy financial loss of farmers in the standing crop due to heavy rain and hailstorm</b></p>	<p>Calling Attention Notice No. 14 given by Shri Abhay Singh Chautala, MLA and four others MLAs on the similar subject has already been disallowed by the Hon'ble Speaker on the ground that Comments received from the Government are satisfactory.</p> <p>In view of above, the Calling Attention Notice No. 20 given by you also disallowed by the Hon'ble Speaker on the abovesaid ground and you may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget and relevant demand.</p>
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21.	20.02.2019	1. Smt. Naina Singh Chautala, MLA 2. Shri Anoop Kumar, MLA 3. Shri Pirthi Singh, MLA	<b>Regarding conducting an inquiry in a matter of purchase of medicine by the Health Department of Haryana.</b>	Calling Attention No. 21 given by Smt. Naina Singh Chautala, MLA and two other MLA's has been disallowed by the Hon'ble Speaker on the following grounds:- <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> <li>3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget and relevant demand.</li> </ol>
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22.	20.02.2019	<ol style="list-style-type: none"> <li>1. Shri Jai Tirath, MLA</li> <li>2. Shri Jaiveer, MLA</li> <li>3. Smt. Geeta Bhukkal, MLA</li> <li>4. Shri Kuldip Sharma, MLA</li> <li>5. Shri Lalit Nagar, MLA</li> <li>6. Shri Udai Bhan, MLA</li> <li>7. Shri Jagbir Singh Malik, MLA</li> <li>8. Shri Karan Singh Dalal, MLA</li> <li>9. Dr. Raghuvir Singh Kadian, MLA</li> <li>10. Shri Anand Singh Dangi, MLA</li> <li>11. Shri Sri Krishan Hooda, MLA</li> </ol>	<p><b>Regarding Spurt in crime against women.</b></p>	<p>Calling Attention No. 22 given by Shri Jai Tirath, MLA and ten other MLA's has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> <li>3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget and relevant demand.</li> </ol>
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23	20.02.2019	<ol style="list-style-type: none"> <li>1. Shri Jai Tirath, MLA</li> <li>2. Shri Jaiveer, MLA</li> <li>3. Smt. Geeta Bhukkal, MLA</li> <li>4. Shri Kuldip Sharma, MLA</li> <li>5. Shri Lalit Nagar, MLA</li> <li>6. Shri Udai Bhan, MLA</li> <li>7. Dr. Raghuvir Singh Kadian, MLA</li> <li>8. Shri Anand Singh Dangi, MLA</li> <li>9. Shri Sri Krishan Hooda, MLA</li> <li>10. Shri Karan Singh Dalal, MLA</li> <li>11. Shri Jagbir Singh Malik, MLA</li> </ol>	<p><b>Regarding Delay in payment of Insurance claims.</b></p>	<p>Calling Attention No. 23 given by Shri Jai Tirath, MLA and ten other MLA's has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> <li>3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget and relevant demand.</li> </ol>
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24.	20.02.2019	<ol style="list-style-type: none"><li>1. Shri Jai Tirath, MLA</li><li>2. Shri Jaiveer, MLA</li><li>3. Smt. Geeta Bhukkal, MLA</li><li>4. Shri Kuldip Sharma, MLA</li><li>5. Shri Lalit Nagar, MLA</li><li>6. Shri Udai Bhan, MLA</li><li>7. Dr. Raghuvir Singh Kadian, MLA</li><li>8. Shri Anand Singh Dangi, MLA</li><li>9. Shri Sri Krishan Hooda, MLA</li><li>10. Shri Karan Singh Dalal, MLA</li><li>11. Shri Jagbir Singh Malik, MLA</li></ol>	<b>Regarding G.S.T. scam in Haryana.</b>	Calling Attention Notice No. 24 given by Shri jai Tirath, MLA and ten other MLA's has been disallowed by the Hon'ble Speaker because the comments it reveals that comments of the government are satisfactory.
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25.	20.02.2019	<ol style="list-style-type: none"> <li>1. Shri Jai Tirath, MLA</li> <li>2. Shri Jaiveer, MLA</li> <li>3. Smt. Geeta Bhukkal, MLA</li> <li>4. Shri Kuldip Sharma, MLA</li> <li>5. Shri Lalit Nagar, MLA</li> <li>6. Shri Udai Bhan, MLA</li> <li>7. Dr. Raghuvir Singh Kadian, MLA</li> <li>8. Shri Anand Singh Dangi, MLA</li> <li>9. Shri Sri Krishan Hooda, MLA</li> <li>10. Shri Karan Singh Dalal, MLA</li> <li>11. Shri Jagbir Singh Malik, MLA</li> </ol>	<b>Regarding Road Safety Casualty in Haryana.</b>	<p>Calling Attention No. 25 given by Smt. Geeta Bhukkal, MLA and ten other MLA's has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> <li>3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget and relevant demand.</li> </ol>
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26.	20.02.2019	<ol style="list-style-type: none"> <li>1. Shri Jai Tirath, MLA</li> <li>2. Shri Jaiveer, MLA</li> <li>3. Smt. Geeta Bhukkal, MLA</li> <li>4. Shri Kuldip Sharma, MLA</li> <li>5. Shri Lalit Nagar, MLA</li> <li>6. Shri Udai Bhan, MLA</li> <li>7. Dr. Raghuvir Singh Kadian, MLA</li> <li>8. Shri Anand Singh Dangi, MLA</li> <li>9. Shri Sri Krishan Hooda, MLA</li> <li>10. Shri Karan Singh Dalal, MLA</li> <li>11. Shri Jagbir Singh Malik, MLA</li> </ol>	<b>Regarding Swine flu scare in Haryana.</b>	<p>Calling Attention Notice No. 37 given by Shri Karan Singh Dalal, MLA has admitted by the Hon'ble Speaker for 27.02.2019. Calling Attention Notice No. 26 given by Shri Jai Tirath, MLA and ten other MLAs on the similar subject has already been disallowed by the Hon'ble Speaker on dated 21.02.2019, now the Hon'ble Speaker has reconsider Calling Attention Notice No. 26 and the concerned members are allowed to raise a supplementary when Admitted Calling Attention No. 37 taken up.</p>
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27.	20.02.2019	<ol style="list-style-type: none"> <li>1. Shri Jai Tirath, MLA</li> <li>2. Shri Jaiveer, MLA</li> <li>3. Smt. Geeta Bhukkal, MLA</li> <li>4. Shri Kuldip Sharma, MLA</li> <li>5. Shri Lalit Nagar, MLA</li> <li>6. Shri Udai Bhan, MLA</li> <li>7. Dr. Raghuvir Singh Kadian, MLA</li> <li>8. Shri Anand Singh Dangi, MLA</li> <li>9. Shri Sri Krishan Hooda, MLA</li> <li>10. Shri Karan Singh Dalal, MLA</li> <li>11. Shri Jagbir Singh Malik, MLA</li> </ol>	<b>Regarding Cash for Job Scam.</b>	<p>Calling Attention No. 27 given by Shri Jai Tirath, MLA and ten other MLA's has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> <li>1. That the matter lacks urgency.</li> <li>2. That the matter is not of recent occurrence.</li> <li>3. That the members may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget and relevant demand.</li> </ol>
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28.	20.02.219	<ol style="list-style-type: none"> <li>1. श्रीमती किरण चौधरी, विधायक</li> <li>2. श्री कुलदीप शर्मा, विधायक</li> <li>3. श्री करण सिंह दलाल, विधायक</li> <li>4. श्री जगबीर सिंह मलिक, विधायक</li> <li>5. श्री आनन्द सिंह दांगी, विधायक</li> <li>6. डॉ० रघुवीर सिंह कादियान, विधायक</li> <li>7. श्री ललित नागर, विधायक</li> <li>8. श्री रणदीप सिंह सुरजेवाला, विधायक</li> </ol>	<p><b>एनएचएम कर्मियों की मांगे स्वीकार करने बारे।</b></p>	<p>ध्यानाकर्षण सूचना संख्या 28 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:—</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> <li>3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>
29.	20.02.2019	<ol style="list-style-type: none"> <li>1. श्रीमती किरण चौधरी, विधायक</li> <li>2. श्री कुलदीप शर्मा, विधायक</li> <li>3. श्री करण सिंह दलाल, विधायक</li> <li>4. श्री जगबीर सिंह मलिक, विधायक</li> <li>5. श्री आनन्द सिंह दांगी, विधायक</li> <li>6. डॉ० रघुवीर सिंह कादियान, विधायक</li> <li>7. श्री ललित नागर, विधायक</li> <li>8. श्री रणदीप सिंह सुरजेवाला, विधायक</li> <li>9. श्री उदय भान, विधायक</li> </ol>	<p><b>ओडीएफ प्रोजेक्ट के तहत शौचालयों का निर्माण करवाने उपरांत सरपंचो तथा आम जन का भुगतान ना करने बारे।</b></p>	<p>ध्यानाकर्षण सूचना संख्या 29 जो उपरोक्त विषय पर दी गई थी माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि सम्बन्धित विभाग से जो टिप्पणी मांगी गई थी, वह संतोषजनक है।</p>
30.	20.02.2019	<ol style="list-style-type: none"> <li>1. श्रीमती किरण चौधरी, विधायक</li> <li>2. श्री कुलदीप शर्मा, विधायक</li> <li>3. श्री करण सिंह दलाल, विधायक</li> <li>4. श्री जगबीर सिंह मलिक, विधायक</li> <li>5. श्री आनन्द सिंह दांगी, विधायक</li> <li>6. डॉ० रघुवीर सिंह कादियान, विधायक</li> <li>7. श्री ललित नागर, विधायक</li> <li>8. श्री उदय भान, विधायक</li> </ol>	<p><b>किसानों को कम मात्रा में दिए गए मुआवजे के कारण पनपते रोष बारे।</b></p>	<p>ध्यानाकर्षण सूचना संख्या 2 जो श्रीमती किरण चौधरी, विधायक के द्वारा समान विषय पर दी गई थी, माननीय अध्यक्ष महोदय ने पहले ही इस तथ्य पर अस्वीकार कर दी थी कि सरकार के द्वारा मांगी गई टिप्पणी संतोषजनक थी। अतः आपके द्वारा दी गई ध्यानाकर्षण सूचना संख्या 30 को भी उपरोक्त तथ्य पर अस्वीकार किया गया है। इसके अलावा माननीय सदस्यगण राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट पर सामान्य चर्चा एवं सम्बन्धित मांग पर उक्त विषय पर चर्चा कर सकते हैं।</p>

31.	20.02.2019	<ol style="list-style-type: none"> <li>1. श्रीमती किरण चौधरी, विधायक</li> <li>2. श्री कुलदीप शर्मा, विधायक</li> <li>3. श्री करण सिंह दलाल, विधायक</li> <li>4. श्री जगबीर सिंह मलिक, विधायक</li> <li>5. श्री आनन्द सिंह दांगी, विधायक</li> <li>6. डॉ० रघुवीर सिंह कादियान, विधायक</li> <li>7. श्री ललित नागर, विधायक</li> <li>8. श्री रणदीप सिंह सुरजेवाला, विधायक</li> <li>9. श्री उदय भान, विधायक</li> </ol>	साक्षर भारत मिशन से हटाए गए 5100 शिक्षकों प्रेरकों को शिक्षा विभाग या अन्य विभागों में समायोजित करने बारे।	<p>ध्यानाकर्षण सूचना संख्या 31 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:—</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> <li>3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>
32.	20.02.2019	<ol style="list-style-type: none"> <li>1. श्रीमती किरण चौधरी, विधायक</li> <li>2. श्री कुलदीप शर्मा, विधायक</li> <li>3. श्री करण सिंह दलाल, विधायक</li> <li>4. श्री जगबीर सिंह मलिक, विधायक</li> <li>5. श्री आनन्द सिंह दांगी, विधायक</li> <li>6. डॉ० रघुवीर सिंह कादियान, विधायक</li> <li>7. श्री रणदीप सिंह सुरजेवाला, विधायक</li> <li>8. श्री उदय भान, विधायक</li> </ol>	नहरी पानी नहीं पहुंचने और माईनरों के टेल व जलघर सूखें बारे।	<p>ध्यानाकर्षण सूचना संख्या 32 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:—</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> <li>3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>
33.	20.02.2019	<ol style="list-style-type: none"> <li>1. श्रीमती किरण चौधरी, विधायक</li> <li>2. श्री कुलदीप शर्मा, विधायक</li> <li>3. श्री करण सिंह दलाल, विधायक</li> <li>4. श्री जगबीर सिंह मलिक, विधायक</li> <li>5. श्री आनन्द सिंह दांगी, विधायक</li> <li>6. डॉ० रघुवीर सिंह कादियान, विधायक</li> <li>7. श्री ललित नागर, विधायक</li> </ol>	कच्चे और अनुबंधित आधार पर रखे कर्मचारियों की पुनर्वास के संबंध बारे।	<p>ध्यानाकर्षण सूचना संख्या 33 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:—</p> <ol style="list-style-type: none"> <li>1. यह है कि मामले में तत्कालीनता का अभाव है।</li> <li>2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।</li> <li>3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।</li> </ol>

34	20.02.2019	1. Dr. Raghuvir Singh Kadian, MLA 2. Shri Bhupinder Singh Hooda, MLA 3. Shri Karan Singh Dalal, MLA 4. Shri Anand Singh Dangi, MLA`	<b>Regarding Agitation of farmers of Village Chara of district Jhajjar under the banner of "Bharat Bhumi Bachao Sangarsh Samiti"</b>	<b>Disallowed.</b>
35.	21.02.2019	Shri Karan Singh Dalal, MLA	<b>Regarding huge losses due to hailstorm in the different villages of District Palwal.</b>	<p>Calling Attention No.14 given by Shri Abhay Singh Chautala, MLA and four others MLAs and Calling Attention Notice No. 20 given by Smt. Naina Singh Chautala and two other MLAs on the similar subject has already been disallowed by the Hon'ble Speaker on the ground that Comments received from the Government are satisfactory.</p> <p>In view of above, the Calling Attention Notice No. 35 given by you also disallowed on the abovesaid ground and you may raise the matter at the time of discussion on the Governor's Address, General discussion on Budget and relevant demand.</p>

36.	22.02.2019	श्री असीम गोयल, विधायक	अम्बाला शहर में वाटिका सिटी सेंटर रेजिडेंशियल कम कमर्शियल टाउनशिप की जांच सीबीआई से करवाने बारे।	ध्यानाकर्षण सूचना संख्या 36 जो उपरोक्त विषय पर दी गई थी माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है क्योंकि सम्बन्धित विभाग से जो टिप्पणी मांगी गई थी, वह संतोषजनक है।
37.	23.2.2019	Shri Karan Singh Dalal, MLA	<b>Regarding Swine flu scare in Haryana.</b>	<b>Admitted for 27.02.2019.</b>
38.	26.02.2019	1. श्री रणबीर गंगवा, विधायक 2. श्री जाकिर हुसैन, विधायक	प्रदेश में स्वाइन फ्लू के बढ़ते कहर बारे।	ध्यानाकर्षण सूचना संख्या 37 जो कि श्री करण सिंह दलाल, विधायक द्वारा दी गई थी, को माननीय अध्यक्ष महोदय ने 27.02.2019 के लिए स्वीकृत किया है यहां यह बताना भी आवश्यक है कि ध्यानाकर्षण सूचना संख्या 26 जो श्री जय तीर्थ, विधायक एवं दस अन्य विधायकगणों द्वारा समान विषय पर दिया गया था माननीय अध्यक्ष महोदय ने संबंधित सभी विधायकों को अनुपूरक प्रश्न पूछने की अनुमति दी है। ध्यानाकर्षण सूचना संख्या 38 को भी माननीय अध्यक्ष महोदय ने स्वीकृत ध्यानाकर्षण सूचना संख्या 37 के साथ संलग्न कर दिया है तथा संबंधित विधायकों को अनुपूरक प्रश्न पूछने की अनुमति दी गई है।

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**SHORT DURATION NOTICE RULE-73 A**

Dated/ received on	Name of Member(s)	Subject	Remarks
20.02.2019	1. श्री अभय सिंह चौटाला, विधायक 2. श्री जाकिर हुसैन, विधायक 3. श्री रविन्द्र बलियाला, विधायक	गैस्ट अध्यापकों को नियमित करने बारे।	अल्प अवधि संख्या नं. 1 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-  1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। 3. राज्यपाल महोदय के अभिभाषण पर चर्चा के समय, बजट 2019 पर सामान्य चर्चा एवं सम्बन्धित मांग पर सदस्यगण उक्त विषय पर चर्चा कर सकते हैं।



**STATEMENT MADE BY THE MINISTER**

<b>Sr. No.</b>	<b>Date</b>	<b>Made by</b>	<b>Subject matter</b>
1.	27.02.2019	Health Minister	Regarding Spreading of Swine flu in the area of Palwal District and in the whole State.

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**COMPARATIVE STATEMENT OF SPEECHES MADE AND TIME TAKEN THEREON**

Number of speeches made by Ministers/Members							Time taken in minute by Ministers/Members						
Members of Treasury Benches (Excluding Ministers)	Chief Minister/Ministers	Independents	Members of Opposition				Members of Treasury Benches (Excluding Ministers)	Chief Minister/Ministers	Independents	Members of Opposition			
			B.S.P.	Shiromani Akali Dal	I.N.L.D	I.N.C.P.				B.S.P.	Shiromani Akali Dal	I.N.L.D.	I.N.C.P.
1	2	3	4	5	6	7	8	9	10	11	12	13	14
26	9	2	1	1	16	25	425	159	31	14	9	261	333
(32.5%)	(11.25%)	(2.5%)	(1.25%)	(1.25%)	(20%)	(31.25%)	(34.49%)	(12.90%)	(2.51%)	(1.13%)	(0.75%)	(21.20%)	(27.02%)

**Notes:-**

- i) Observation/Ruling etc. by the Chair and the time taken thereon is not included in the statement.
- ii) Questions Hour has been excluded from the statement.
- iii) Time taken by the Finance Minister in presenting the Budget Estimates is also not included in the statement.
- iv) Time taken on calling attention motions, personal explanations, point of order, motion in respect of legislation and the statements made by the Ministers etc. is also excluded from the statement.

**FIGURES RELATING TO QUESTIONS**

<b>Sr. No.</b>		
<b>1.</b>	<b>Total number of sittings of the Sabha</b>	<b>8</b>
<b>2.</b>	<b>Number of total questions (Starred/Un-starred) received.</b>	<b>277+108=385</b>
<b>3.</b>	<b>Number of Short Notice questions received.</b>	<b>-</b>
<b>4.</b>	<b>Total number of sittings at which questions hour was dispensed with/ not held.</b>	<b>3</b>
<b>5.</b>	<b>Total number of Members from whom notice were received.</b>	<b>40</b>
<b>6.</b>	<b>Total number of questions to which oral answers were given</b>	<b>47</b>
<b>7.</b>	<b>Largest number of questions orally answered on any one day.</b>	<b>12</b>
<b>8.</b>	<b>Least number of questions orally answered on any one day.</b>	<b>6</b>
<b>9.</b>	<b>Total number of Starred questions converted into Un-starred questions.</b>	<b>-</b>
<b>10.</b>	<b>Total number of Un-starred questions replied to</b>	<b>65</b>
<b>11.</b>	<b>Largest number of questions orally answered by any one Minister/Chief Minister.</b>	<b>7</b>
<b>12.</b>	<b>Largest number of questions orally addressed to any one Minister (Chief Minister).</b>	<b>14</b>
<b>13.</b>	<b>Total number of statements in replies to questions supplied to the member concerned.</b>	<b>12</b>



**QUESTIONS STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTION ANSWERED NOT PUT/POSTPONED**

<b>DATE</b>	<b><u>QUESTION</u></b> <b>TREASURY</b>	<b>OPPOSITION</b>	<b>INDEPENDENT</b>	<b>QUESTION</b> <b>NOT PUT</b>	<b>QUESTION</b> <b>POSTPONED</b>
<b>21-2-2019</b>	<b>4</b>	<b>7</b>	<b>1</b>	<b>2</b>	<b>-</b>
<b>22-2-2019</b>	<b>4</b>	<b>6</b>	<b>-</b>	<b>-</b>	<b>-</b>
<b>25-2-2019</b>	<b>3</b>	<b>3</b>	<b>-</b>	<b>2</b>	<b>-</b>
<b>26-2-2019</b>	<b>4</b>	<b>4</b>	<b>-</b>	<b>1</b>	<b>-</b>
<b>27-2-2019</b>	<b>6</b>	<b>5</b>	<b>-</b>	<b>5</b>	<b>-</b>

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**STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTIONS DEEMED TO HAVE BEEN ANSWERED UNDER RULE-45 (1)**

DATE	TREASURY	OPPOSITION	INDEPENDENT	TOTAL NUMBER OF QUESTION DEEMED TO HAVE BEEN ANSWERED	TOTAL No. OF QUESTION ORALLY ANSWERED	QUESTION NOT PUT	TOTAL NUMBER OF LISTED QUESTION
21-2-2019	-	5	1	6	12	2	20
22-2-2019	1	7	2	10	10	-	20
25-2-2019	-	11	1	12	6	2	20
26-2-2019	1	8	2	11	8	1	20
27-2-2019	-	4	-	4	11	5	20

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**STATEMENT SHOWING THE NUMBER OF STARRED QUESTIONS  
IN THE NAME OF THE DIFFERENT MINISTERS DATE-WISE**

DATE	CHIEF MINISTER	INDUSTRY & COMM.	EDU	PWD (B&R)	P.H.E.	HEALTH	AGRI	URBAN LOCAL BODIES	REV	CO-OP	TRANSP RT	FOOD & SUPPLY	LABO UR & EMP.
21-2-2019	1	1	3	3	3	1	2	2	3	1	-	-	-
22-2-2019	1	-	2	3	-	1	5	5	1	1	1	-	-
25-2-2019	3	2	1	3	2	2	2	1	1	1	-	1	1
26-2-2019	4	1	3	3	-	3	2	1	-	-	1	1	1
27-2-2019	2	3		2	2	2	1	3	3	-	2	-	-

**WALK OUTS**

Sr. No.	Date	Member(s) walking out	Reason
1.	22.02.2019 (2nd Sitting)	All the Members of the Indian National Congress Party present in the House.	During the discussion on the Governor's Address and voting on the motion of thanks, all the Members of the Indian National Congress Party present in the House staged a walk out as a protest against not being satisfied with the reply given by the Chief Minister over the issue of Punjab Land Preservation Act (P.L.A.P.).
2.	27.02.2019	All the Members of the Indian National Congress Party present in the House.	During the passing stage of the Punjab Land Preservation (Haryana Amendment) Bill, 2019, all the Members of the Indian National Congress Party staged a walk out as a protest against to passing the above said Bill.

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**APPENDIX****BULLETINS**

(Containing brief record of the sittings of the Thirteenth Vidhan Sabha held during the 14<sup>th</sup> (February) Session, 2019)

**BULLETIN NO. 1**

**Wednesday, the 20<sup>th</sup> February, 2019**

(From 2.44 P.M. to 3.05 P.M.)

**I. GOVERNOR'S ADDRESS**

The Speaker in pursuance of Rule 18 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly reported that the Governor was pleased to address the Haryana Legislative Assembly today, the 20<sup>th</sup> February, 2019 at 2.00 PM, under Article 176 (1) of the Constitution of India.

A copy of the Address was laid on the Table of the House.

**II. OBITUARY REFERENCES**

The Chief Minister made references to the deaths of the late:-

1. Shri George Fernandes, former Union Minister.
2. Sardar Jaswinder Singh Sandhu, Member of Haryana Legislative Assembly.
3. Shri Sita Ram Singla, former Minister of State, Haryana.
4. Shri Ved Singh Malik, former Minister of State, Haryana.
5. Freedom Fighters of Haryana.
6. Martyrs of Haryana.
7. Martyrs of the Terrorist Attack in Pulwama (Jammu & Kashmir).
8. Others.

and spoke for 09 minutes. He also added the name of 5 citizens who had died in a road accident near village Raiya, District Jhajjar on 20<sup>th</sup> February, 2019, in the above list and the same were agreed to.

Shri Abhay Singh Chautala, Leader of the Opposition, spoke for two minutes.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party, spoke for four minutes.

Shri Karan Singh Dalal, M.L.A. also spoke for one minute. He also made a suggestion that the name of Shri Dheni S/o Shri Ramji Lal, R/o Gali No. 5, Ward

No. 5, Mohan Nagar, Palwal and Shri Boby S/o Shri Gabbar R/o Ward No. 5, Rajiv Nagar, Palwal may also be added in the above list and the same were agreed to.

All the Members of the House also decided to donate one month's salary to the families of brave C.R.P.F. soldiers, who lost their lives in the Terrorist Attack in Pulwama district of Jammu & Kashmir on 14<sup>th</sup> February, 2019.

The Speaker also associated himself with the sentiments expressed in the House and spoke for one minute.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

### **III CONDEMNATION MOTION REGARDING COWARDLY TERRORIST ATTACK ON CONVOY OF CENTRAL RESERVE POLICE FORCE IN PULWAMA, JAMMU & KASHMIR.**

The Chief Minister with the permission of the Speaker moved-

“कि यह सदन दिनांक 14 फरवरी, 2019 को पाकिस्तान समर्थित आतंकी संगठन जैश-ए-मोहम्मद के द्वारा पुलवामा में सी.आर.पी.एफ. के काफिले पर कायरतापूर्ण हमले, जिसमें 42 जवान शहीद हुए, की घोर निंदा करता है और इस दुःख की घड़ी में यह सदन सभी शहीद जवानों के परिवारों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

यह सदन यह भी प्रस्ताव करता है कि भारत सरकार इस आतंकी हमले का दुश्मन को मुंह तोड़ जवाब दे।”

*The motion was put and carried unanimously.*

### **IV. ADJOURNMENT OF SITTING**

The Speaker with the sense of the House and keeping in view the feelings expressed by the Members, adjourned the sitting of the House for the day as a mark of respect to the memory of Martyrs of the Terrorist Attack in Pulwama (Jammu & Kashmir) and Sardar Jaswinder Singh Sandhu, Sitting M.L.A. of Haryana and announced that the remaining business in the list of the business fixed for today will be taken up on Thursday the 21<sup>st</sup> February, 2019.

The Sabha then adjourned till 10.00 A.M. on Thursday, the 21<sup>st</sup> February, 2019

**BULLETIN NO. 2**  
**Thursday, the 21<sup>st</sup> February, 2019**

(From 10.00 A.M. to 02.22 P.M.)

**I. QUESTIONS**

(a) Starred:

<b>Total No. on the order paper</b>	<b>Answered</b>	<b>Not put</b>	<b>Postponed</b>	<b>No. of Supplementaries</b>
20	12	2	-	24

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: - 20

**II. WELCOME TO THE FORMER MINISTER OF HARYANA/ ASSISTANT PROFESSORS AND STUDENTS OF THE KURUKSHETRA UNIVERSITY.**

During the Question Hour,

- (i) the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Ran Singh Mann, former Minister of Haryana, who was sitting in the V.I.Ps' Gallery to witness the proceedings of the House.
- (ii) the Parliamentary Affairs Minister on behalf of the House welcomed the Assistant Professors and Students of the Kurukshetra University, who were sitting in the visitors' Gallery to witness the proceeding of the House.

**III. INTRODUCTION OF THE NEWLY ELECTED MEMBER**

During the Questions Hour, the Parliamentary Affairs Minister introduced newly elected Member Shri Krishan Lal Midha, who has won the by election from Jind Assembly Constituency recently.

**IV. MOTION UNDER RULE 121**  
**For suspension of Rule 30**

The Parliamentary Affairs Minister moved-

That Rule 30 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly be suspended in its application to the Motion regarding the transaction of Government Business on Thursday, the 21<sup>st</sup> February, 2019.

He also moved-

That Rule 30 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly be suspended and Government Business be transacted on Thursday, the 21<sup>st</sup> February, 2019.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party, spoke for 2 minutes.

The Parliamentary Affairs Minister also spoke for a while.

*The motion was put and carried.*

**V. ANNOUNCEMENTS**

**(a) BY THE SPEAKER**

**PANEL OF CHAIRPERSONS**

Under Rule 13 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:

1. Shri Gian Chand Gupta, M.L.A.
2. Smt. Santosh Chauhan Sarwan, M.L.A.
3. Shri Anand Singh Dangi, M.L.A.
4. Shri Zakir Hussain, M.L.A.

**(b) BY THE SECRETARY**

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Session held in December, 2018 have since been assented to by the \*President/ Governor :-

## **DECEMBER SESSION, 2018**

1. The Haryana Development and Regulation of Urban Areas (Second Amendment) Bill, 2018.
2. The Punjab New Capital (Periphery) Control (Haryana Amendment) Bill, 2018.
3. The Haryana Police (Amendment) Bill, 2018.
4. The Faridabad Metropolitan Development Authority Bill, 2018.
5. The Haryana Municipal Corporation (Third Amendment) Bill, 2018.
6. The Haryana Municipal (Second Amendment) Bill, 2018.
7. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Second Amendment Bill, 2018.
8. The Haryana Appropriation (No. 4) Bill, 2018.
9. The Haryana Service of Engineers, Group A, Irrigation Department (Amendment) Bill, 2018.

### **VI. NOTICE OF CALLING ATTENTION MOTION**

When enquired by Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party with regard to their Party Members' Calling Attention Motion regarding resentment amongst the farmers due to less compensation, the Speaker informed that the same has been sent to the Government for comments.

### **VII. THANKS TO THE GOVERNMENT FOR ANNOUNCING THE REGIONAL CENTRE OF HORTICULTURE IN JIND.**

Smt. Prem Lata, a Member from the Treasury Benches thanked the Government for announcing the Regional Centre of Horticulture in Jind in the memory of Captain Pawan Kumar.

### **VIII. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE**

The Speaker presented the first Report of the Business Advisory Committee as under:-

The Committee met at 11.00 A.M. on Wednesday, the 20<sup>th</sup> February, 2019 in the Chamber of the Hon'ble Speaker.

“The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Wednesday at 2.00 P.M. and adjourn at 6.30 P.M. and on Thursday shall meet at 10.00 A.M. and adjourn at 2.00

P.M. and on Friday the first sitting of the Assembly shall meet at 10.00 A.M. and adjourn at 2.00 P.M. & second sitting of the Assembly shall meet at 3.00 P.M. and adjourn at 7.30 P.M. without question being put.

On Wednesday, the 20<sup>th</sup> February, 2019 the Assembly shall meet immediately half an hour after the conclusion of the Governor's Address and adjourn after the conclusion of business entered in the List of Business for the day.

The Committee further recommends that on Monday, the 25<sup>th</sup> February, 2019 the Assembly shall meet at 11.00 A.M. and adjourn at 3.30 P.M. and on Tuesday the first sitting of the Assembly shall meet at 10.00 A.M. and adjourn at 2.00 P.M. & second sitting of the Assembly shall meet at 3.00 P.M. and adjourn at 7.30 P.M. and on Wednesday, the Assembly shall meet at 10.00 A.M. and adjourn after the conclusion of the Business entered in the List of Business for the day without question being put.

The Committee, after some discussion, further recommends that the Business on 20<sup>th</sup> February, 2019 to 22<sup>nd</sup> February, 2019 & 25<sup>th</sup> February, 2019 to 27<sup>th</sup> February, 2019 be transacted by the Sabha as under :-

THE HOUSE WILL MEET IMMEDIATELY HALF AN HOUR AFTER THE CONCLUSION OF THE GOVERNOR'S ADDRESS ON WEDNESDAY, THE 20<sup>TH</sup> FEBRUARY, 2019

1. Laying a copy of the Governor's Address on the Table of the House.
2. Obituary References.
3. Presentation and adoption of First Report of the Business Advisory Committee.
4. Papers to be laid/re-laid on the Table of the House.
5. Presentation of Preliminary Reports of the Committee of Privileges and extension of time for presentation of the final reports thereon.

THURSDAY, THE 21<sup>ST</sup> FEBRUARY, 2019 (10.00 A.M.)

1. Questions Hour.
2. Motion under Rule-121 for suspension of Rule 30.
3. Motion under Rule-121.
4. General Discussion on Governor's Address.

FRIDAY, THE 22<sup>ND</sup> FEBRUARY, 2019 (10.00 A.M.) (First Sitting)

1. Questions Hour.
2. Resumption of General Discussion on Governor's Address.

FRIDAY, THE 22<sup>ND</sup> FEBRUARY, 2019  
(03.00 P.M.) (Second Sitting)

1. Resumption of General Discussion on Governor's Address and Voting on Motion of Thanks.
2. Presentation, Discussion and Voting on Supplementary Estimates (3<sup>rd</sup> Installment) for the year 2018-2019.

SATURDAY, THE 23<sup>RD</sup> FEBRUARY, 2019

1. HOLIDAY

SUNDAY, THE 24<sup>TH</sup> FEBRUARY, 2019

2. HOLIDAY

MONDAY, THE 25<sup>TH</sup> FEBRUARY, 2019 (11.00 A.M.)

1. Questions Hour.
2. Presentation of Budget Estimates for the year 2019-2020.

TUESDAY, THE 26<sup>TH</sup> FEBRUARY, 2019 (10.00 A.M.) (First Sitting)

1. Questions Hour.
2. Papers to be laid, if any.
3. General Discussion on Budget Estimates for the year 2019-2020.

TUESDAY, THE 26<sup>TH</sup> FEBRUARY, 2019 (03.00 P.M.) (Second Sitting)

1. Resumption of General Discussion on Budget Estimates for the year 2019-2020.
2. Presentation of Reports of the Assembly Committee.

WEDNESDAY, THE 27<sup>TH</sup> FEBRUARY, 2019 (10.00 A.M.)

1. Questions Hour.
2. Motion under Rule 15 regarding Non-stop sitting.
3. Motion under Rule 16 regarding adjournment of the Sabha sine-die.
4. Papers to be laid, if any.
5. Resumption of General Discussion on Budget Estimates for the year 2019-2020 and reply by the Finance Minister on Budget Estimates for the year 2019-2020 and Voting on Demands for Grants for the year 2019-2020.
6. Presentation of Reports of the Assembly Committee.
7. The Haryana Appropriation Bill in respect of Budget Estimates for the year 2019-2020.
8. Legislative Business.  
Any other Business."

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

*The motion was put and carried.*

## **IX. PAPERS LAID/ RELAID ON THE TABLE OF THE HOUSE**

The Parliamentary Affairs Minister laid the papers from Sr. Nos. 192 to 228 and re-laid the papers from Sr. No. 1 to 191 on the Table of the House.

## **X. PRESENTATION OF THREE PRELIMINARY REPORTS OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUES AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORTS.**

### **(i) Against Shri Karan Singh Dalal, M.L.A.**

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the seventh Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, M.L.A. against Shri Karan Singh Dalal, M.L.A. for misleading the House on 29<sup>th</sup> August, 2016, and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pockets of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

*The motion was put and carried.*

### **(ii) Against Shri Kuldip Sharma, M.L.A.**

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the Sixth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, M.L.A. against Shri Kuldip Sharma, M.L.A. for leveling allegations against such persons who are doing illegal mining under patronage of State Government. They are Government functionaries. There is no any such area in the Haryana State where the illegal mining is not being done. The people who are sitting in the



House, are doing such illegal mining. When he was asked to mention the names of those persons then he expressed his inability to declare their names.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

*The motion was put and carried.*

**(iii) Against Shri Kehar Singh, M.L.A.**

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the fourth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Shyam Singh Rana, M.L.A. against Shri Kehar Singh, M.L.A. for misleading the House on 25<sup>th</sup> October, 2017 by leveling allegations against Shri Gian Chand Gupta, MLA during the discussion in his speech in the Session that he is collecting Rs. 300/- from each “Rehriwalas” in Panchkula, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

*The motion was put and carried.*

**XI. MOTION UNDER RULE 121**

The Parliamentary Affairs Minister moved -

That the provisions of Rules 231, 233, 235 and 266 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly in-so-far as they relate to the constitution of the:-

- (i) Committee on Public Accounts;
  - (ii) Committee on Estimates;
  - (iii) Committee on Public Undertakings; and
  - (iv) Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes,
- for the year 2019-2020 be suspended.

He also moved –

That this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the year 2019-2020, keeping in view the proportionate strength of various parties/groups in the House.

**The motion was put and carried.**

## **XII. NOTICES OF CALLING ATTENTION MOTIONS**

When some Members from the Indian National Congress Party and Indian National Lok Dal sought the fate of their Calling Attention Motions given notices of by them, the Speaker informed them that those either were admitted or disallowed or under consideration or sent to the Government for comments. The Speaker further asked the Members that they can raise their issues at the time of discussion on the Governor's Address.

## **XIII. RAISING THE MATTER OF SPLITTING OF THE INDIAN NATIONAL LOK DAL.**

The Health Minister raised the matter of splitting of the Indian National Lok Dal and stated that he had heard about the splitting of Indian National Lok Dal. He further sought to know from the Speaker whether the Indian National Lok Dal has been legally split or not and he had received any such information from any of the Member of the House in this regard ? Some Members of the Indian National Lok Dal strongly objected it. Meanwhile, Smt. Naina Singh Chautala, M.L.A. admitted that Indian National Lok Dal has been split and a new party has been formed. The Health Minister told the Speaker that if a Member is admitting on the floor of the House that a new party has been formed then its Members should be allocated separate seats in the House. Several Members of the Indian National Congress Party and the Treasury Benches also supported the views expressed by the Health Minister. Shri Bhupinder Singh Hooda and Dr. Raghuvir Singh Kadian, M.L.As. urged the Speaker that since a new party has been formed so voting should be held to decide the status of the Leader of the Opposition. The Speaker assured the Members that when he will receive anything in written in this regard, he would look into matter.

#### **XIV. DISCUSSION ON GOVERNOR'S ADDRESS**

Dr. Pawan Saini, MLA, while moving the motion:-

“That an address be presented to the Governor in the following terms:-

‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on 20<sup>th</sup> February, 2019 at 2.00 P.M.’.”

and spoke for 99 minutes.

Shri Mahipal Dhanda, MLA, seconded the motion and spoke for 28 minutes.

Shri Abhay Singh Chautala, Leader of the Opposition spoke for 48 minutes.

#### **XV. WELCOME TO THE CENTRAL MINISTER OF STEEL AND MINES AND CHAIRMAN OF FREEDOM FIGHTER ASSOCIATION.**

During the discussion on the Governor’s Address:

- (i) the Parliamentary Affairs Minister on behalf of the House welcomed Chaudhary Birender Singh, Central Minister of Steel and Mines, who was sitting in the V.I.Ps’ Gallery to witness the proceedings of the House.
- (ii) the Parliamentary Affairs Minister on behalf of the House welcomed Shri Lalti Ram Ji, Chairman of Freedom Fighter Association, who was sitting in the Visitors’ Gallery to witness the proceedings of the House.

The Deputy Speaker occupied the Chair from 01.05 P.M. to till the adjournment of the sitting.

The Deputy Speaker, with the sense of the House, extended the time of the Sitting of the House at 2.00 P.M. for 30 minutes.

The Sabha then adjourned till 10.00 A.M. on Friday, the 22<sup>nd</sup> February, 2019 (Ist Sitting).

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**BULLETIN NO. 3**  
**Friday, the 22<sup>nd</sup> February, 2019 (1<sup>st</sup> Sitting)**

(From 10.00 A.M. to 2.04 P.M.)

**I. QUESTIONS**

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	10	-	-	20

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 22

**II. WELCOME TO THE FORMER DEPUTY CHIEF MINISTER OF HARYANA/ ASSISTANT PROFESSORS AND STUDENTS OF THE MEDIA TECHNOLOGY INSTITUTE, KURUKSHETRA UNIVERSITY.**

During the Questions Hour,

- (iii) the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Chander Mohan, former Deputy Chief Minister of Haryana, who was sitting in the V.I.Ps' Gallery to witness the proceedings of the House.
- (iv) the Parliamentary Affairs Minister on behalf of the House welcomed the Assistant Professors and Students of the Media Technology Institute, Kurukshetra University, who were sitting in the visitors' Gallery to witness the proceedings of the House.

**III. NOTICES OF CALLING ATTENTION MOTIONS.**

- (i) When enquired by Shri Aseem Goyal, a Member from the Treasury Benches with regard to his Calling Attention Motion regarding conducting an enquiry for the acquired land of Residential cum Commercial Township, Vatika City Centre, Ambala City from the C.B.I., the Speaker informed that the same has been sent to the Government for comments.

- (ii) When enquired by Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party with regard to their Party Members' Calling Attention Motion regarding resentment amongst the farmers especially in village Chhara due to less compensation to the farmers, the Speaker informed that the same has been sent to the Government for comments and still under consideration.
- (iii) Shri Karan Singh Dalal, a Member from the Indian National Congress Party wanted to seek the fate of their Party Members' Calling Attention Motions on the various issues.

#### **IV. RAISING THE VARIOUS MATTERS.**

- (i) Shri Zakir Hussain, a Member from the Indian National Lok Dal raised the matter of strike of N.H.M. employees, who are holding Dharna in district Head Quarter, Health in Mandi Khera, Nuh and demanded that Government should interact them and accept their genuine demands.
- (ii) Shri Kehar Singh, a Member from the Indian National Lok Dal raised the matter of heavy wind storms in Kishorpur, Teharki and Mandpuri villages of Hathin constituency and Dhatir village of Palwal constituency and demanded that Government should look into the matter as early as possible.
- (iii) Shri Karan Singh Dalal, a Member from the Indian National Congress Party also raised the matter of heavy wind storms in the villages of Palwal constituency and stated that no Govt. Officer went to the affected areas. He demanded that Government should look into the matter.

He also raised the matter of strike of N.H.M. employees and demanded that the Government should accept their genuine demands.

The Finance Minister asked the Members to give the name of wind storms affected villages in writing and the Government will conduct the survey in those villages.

- (iv) Shri Anoop Dhanak, a Member from the Indian National Lok Dal raised the matter of less compensation given by the Additional Deputy Commissioner to those persons who had lost their lives due to electric

short circuit in Village Bhorī Akbarpur in Uklana Assembly Constituency and demanded that maximum financial assistance should be given to the grieved families.

- (v) Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal raised the matter of discrimination in the compensation of acquired land in Julana Constituency. He further stated that the Parliamentary Affairs Minister had assured to inquire this matter but still, no action has been taken in this regard. He demanded an assurance from the Parliamentary Affairs Minister in this regard.
- (vi) Dr. Abhe Singh Yadav, a Member from the Treasury Benches also raised the matter of discrimination in the compensation of acquired land in the area of Nangal Chaudhry. He further suggested that if an order is passed by the Government to all the Deputy Commissioners for the rationalization of the Collector rates, then the problem of discrimination in the land compensation can be sorted. He further requested that the concerned Minister should look into the matter.
- (vii) Shri Naseem Ahmed, a Member from the Indian National Lok Dal also raised the matter of discrimination in the compensation of acquired land in the area of village Devla in Nuh constituency.

Shri Bhupinder Singh Hooda, a Member from the Indian National Congress Party also spoke on this matter.

The Finance Minister clarified the position in this regard.

## **V. RESUMPTION OF DISCUSSION ON GOVERNOR'S ADDRESS**

Discussion on the Governor's Address was resumed.

Shri Abhay Singh Chautala, Leader of the Opposition, who had spoken for 48 minutes, was on his legs when the House was adjourned, resumed his speech and spoke for 30 minutes.

Smt. Naina Singh Chautala, Shri Makhan Lal Singla and Shri Ram Chand Kamboj, Members from the Indian National Lok Dal, spoke for 18, 03 and 08 minutes respectively.

Shri Randhir Singh Kapriwas and Smt. Bimla Chaudhary, Members from the Treasury Benches, spoke for 24 and 04 minutes respectively.

Shri Karan Singh Dalal and Shri Lalit Nagar, Members from the Indian National Congress Party, spoke for 39 and 12 minutes respectively.

Shri Jai Parkash, an Independent Member, spoke for 26 minutes.

The Deputy Speaker occupied the Chair from 12.30 P.M. to till the adjournment of the sitting.

The Deputy Speaker, with the sense of the House, extended the time of the Sitting of the House at 2.00 P.M. for 5 minutes.

The Sabha then adjourned till 03.00 P.M. on Friday, the 22<sup>nd</sup> February, 2019 (2<sup>nd</sup> Sitting).

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**BULLETIN NO. 4**

**Friday, the 22<sup>nd</sup> February, 2019 (2<sup>nd</sup> Sitting)**

(From 3.00 P.M. to 8.38 P.M.)

**I. RESUMPTION OF DISCUSSION ON THE GOVERNOR'S ADDRESS AND VOTING ON THE MOTION OF THANKS.**

Discussion on the Governor's Address was resumed.

Shri Mool Chand Sharma, Smt. Seema Trikha, Shri Gian Chand Gupta, Shri Naresh Kaushik, Shri Krishan Lal Midha and Sardar Bakshish Singh Virk Members from the Treasury Benches, spoke for 15, 07, 21, 12, 13 and 10 minutes, respectively.

Shri Udai Bhan, Shri Jagbir Singh Malik and Shri Anand Singh Dangi Members from the Indian National Congress Party, spoke for 12, 28 and 31 minutes respectively.

Shri Zakir Hussain, Shri Om Parkash Barwa and Shri Balwan Singh Daulatpuria, Members from the Indian National Lok Dal, spoke for 19, 13 and 12 minutes respectively.

Shri Tek Chand Sharma, a Member from the Bhujan Samaj Party spoke for 14 minutes.

The Chief Minister, by way of reply, spoke for 109 minutes.

Thereafter the motion-

“That an address be presented to the Governor in the following terms:-

‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 20<sup>th</sup> February, 2019 at 2.00 PM.’”

*was put and carried.*

**II. WALK OUT**

During the discussion on the Governor's Address and voting on the motion of thanks, all the Members of the Indian National Congress Party present in the House staged a walk out as a protest against not being satisfied with the reply given by the Chief Minister over the issue of Punjab Land Preservation Act (P.L.P.A.).



### III. OFFICIAL RESOLUTION

#### **Regarding withdrawal of the Criminal Law (Haryana Amendment) Bill, 2018.**

At 8.17 P.M., the Finance Minister moved the following resolution:-

“That the Criminal Law (Haryana Amendment), Bill, 2018” was intended to amend existing Criminal Laws related to sexual offences against woman and children by way of enhancement of punishment with an objective to deter the perpetrators from committing such heinous crimes as that of rape on women below the age of 12 years by way of providing capital punishment. Accordingly, the Government of Haryana moved the Criminal Law (Haryana Amendment) Bill, 2018. This bill was passed by Haryana Vidhan Sabha on the 15<sup>th</sup> March, 2018;

And whereas, the said Bill was presented to the Governor of Haryana in compliance of the provisions contained in Article 200 of the Constitution of India for giving his assent thereto;

And whereas, the Governor reserved the said Bill for the consideration of the President of India under Article 201 of the said Constitution;

And whereas, the Central Government also has passed the Criminal Laws (Amendment) Ordinance, 2018 with similar intent. Subsequent to passing the bill by parliament, the Government of India has issued the notification of “The Criminal Law (Amendment) Act, 2018” on dated 11<sup>th</sup> August, 2018. While the objective of the “Criminal Law (Haryana Amendment) Bill, 2018” and that of the Central Ordinance is similar, the Central Ordinance is more comprehensive. Accordingly, the State Government requested the Ministry of Home Affairs, Govt. of India to return “The Criminal Law (Haryana Amendment) Bill, 2018”. After that, the Ministry of Home Affairs, Govt. of India intimated to State Government that the Government of India has no objection to the withdrawal of “The Criminal Law (Haryana Amendment) Bill, 2018”. In view of the “The Criminal Law (Amendment) Act, 2018 which was notified by Central Government on dated 11<sup>th</sup> August, 2018, there is no need of “The Criminal Law (Haryana Amendment) Bill, 2018”.

And whereas, the Council of Ministers in its meeting held on the 4<sup>th</sup> February, 2019 has decided to withdraw the “The Criminal Law (Haryana Amendment) Bill, 2018”; Now, therefore, in pursuance of the provisions contained in articles 200 and 201 of the Constitution of India, the Legislative Assembly of the State of Haryana hereby resolves to withdraw the “The Criminal Law (Haryana Amendment) Bill, 2018”.

The resolution was put and carried unanimously.

#### **IV. LEGISLATIVE BUSINESS.**

##### **1. The Haryana Service of Engineers, Group A, Public Health Engineering Department (Amendment) Bill, 2019.**

At 8.27 P.M., the Finance Minister introduced the Haryana Service of Engineers, Group A, Public Health Engineering Department (Amendment) Bill, 2019 and also moved-

That the Haryana Service of Engineers, Group A, Public Health Engineering Department (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 4 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

##### **2. The Haryana Shri Durga Mata Mandir Banbhori Shrine Bill, 2019.**

**(With the sense of the House, the bill was withdrawn by the Urban Local Bodies Minister)**

##### **3. The Haryana Private Universities (Amendment) Bill, 2019.**

At 8.31 P.M., the Finance Minister introduced the Haryana Private Universities (Amendment) Bill, 2019 and also moved-

That the Haryana Private Universities (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

**4. The Haryana Laws (Special Provisions) Bill, 2019.**

At 8.33 P.M., the Transport Minister introduced the Haryana Laws (Special Provisions) Bill, 2019 and also moved-

That the Haryana Laws (Special Provisions) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Sub Clause 3 of Clause 1, Sub Clause 4 of Clause 1 were put one by one and carried.

Clauses 2 to 4 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Transport Minister moved-

That the Bill be passed.

The motion was put and carried.

The Speaker/Chairperson, with the sense of the House, extended the time of the Sitting of the House as under:-

- (i) At 7.30 P.M. for 30 minutes.
- (ii) At 8.00 P.M. for 30 minutes.
- (iii) At 8.30 P.M. for 15 Minutes.

Shri Gian Chand Gupta, a Member from the panel of Chairpersons, occupied the Chair from 5.11 P.M. to 5.32 P.M. and from 7.47 P.M. to till the adjournment of the sitting.

The Sabha then adjourned till 11.00 A.M. on Monday, the 25<sup>th</sup> February, 2019.

**BULLETIN NO. 5**  
**Monday, the 25<sup>th</sup> February, 2019**

(From 11.00 A.M. to 1.52 P.M.)

**I. OBITUARY REFERENCE**

The Agriculture Minister made reference to the death of the late Sepoy Shri Sombir Village Mithi, District Bhiwani who has lost his life in a gunfight with terrorist in Kulgam, Jammu & Kashmir on 24<sup>th</sup> February, 2019.

and spoke for 1 minute.

The Speaker also associated himself with the sentiments expressed in the House and spoke for a while.

It was decided to send message of condolence to the bereaved family.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

**II. QUESTIONS**

(a) Starred:

<b>Total No. on the order paper</b>	<b>Answered</b>	<b>Not put</b>	<b>Postponed</b>	<b>No. of Supplementaries</b>
20	6	2	-	12

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 12

**III. RAISING THE MATTER IN REGARD TO JUTE BAG.**

During the Questions Hour, Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party raised the matter in regard to the jute bag, which is lying on the table of the Finance Minister in the House. He wanted to know from the Government that which material has been kept in this bag and further demanded that the Finance Minister should clarify in this regard.

The Parliamentary Affairs Minister informed the House that the Budget related materials have been kept in this bag.

The Finance Minister also clarified the position in this regard.

**IV. WELCOME TO THE FAMILY MEMBERS OF CAPTAIN ABHIMANU, FINANCE MINISTER, HARYANA.**

After the Questions Hour the Parliamentary Affairs Minister on behalf of the House, welcomed Smt. Ekta Sindhu W/o Captain Abhimanu, Smt. Bimla Devi and Shri Kulbir Chhikara, family members of the Finance Minister, who were sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

**V. PRESENTATION OF BUDGET ESTIMATES FOR THE YEAR 2019-20.**

The Finance Minister presented the Budget Estimates for the Year 2019-20.

The Deputy Speaker occupied the Chair from 1.15 P.M. to till the adjournment of the sitting.

The Sabha then adjourned till 10.00 A.M. on Tuesday, the 26<sup>h</sup> February, 2019 (1<sup>st</sup> Sitting).

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**BULLETIN NO. 6**  
**Tuesday, the 26<sup>th</sup> February, 2019 (1<sup>st</sup> Sitting)**

(From 10:00 A.M. to 2.07 P.M.)

**I. WELCOME TO THE FORMER MINISTER AND SITTING MEMBER OF THE MADHYA PRADESH LEGISLATIVE ASSEMBLY AND FORMER MINISTER OF HARYANA.**

As soon as the Questions Hour was going to start, the Parliamentary Affairs Minister on behalf of the House welcomed Shri Vishwas Sarang, former Minister and sitting Member of the Madhya Pradesh Legislative Assembly and Shri Attar Singh Saini, former Minister of Haryana, who were sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

**II. QUESTIONS**

(a) Starred:

<b>Total No. on the order paper</b>	<b>Answered</b>	<b>Not put</b>	<b>Postponed</b>	<b>No. of Supplementaries</b>
20	08	01	-	18

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: - 06

**III. WELCOME TO THE PROFESSORS AND STUDENTS OF THE NATIONAL COLLEGE, SHAHABAD MARKANDA, DISTRICT KURUKSHETRA AND PROFESSORS AND STUDENTS OF GOVERNMENT COLLEGE FOR GIRLS, SECTOR 42, CHANDIGARH.**

During the Questions Hour :-

- (i) The Parliamentary Affairs Minister on behalf of the House welcomed the Professors and Students of the National College, Shahabad Markanda, District Kurukshetra in the Visitors' Gallery to witness the proceedings of the House.
- (ii) The Parliamentary Affairs Minister on behalf of the House welcomed the Professors and Students of the Government College for girls, Sector 42, Chandigarh in the Visitors' Gallery to witness the proceedings of the House.

#### **IV. MESSAGE FROM THE GOVERNOR**

The Speaker read out the message received from the Governor in respect of the motion of thanks passed by the Haryana Vidhan Sabha on the 22<sup>nd</sup> February, 2019 (2<sup>nd</sup> sitting) conveying his sincere thanks to the Hon'ble Members of the Haryana Vidhan Sabha.

#### **V. PAPERS LAID ON THE TABLE OF THE HOUSE**

The Parliamentary Affairs Minister laid the papers from Sr. No. 1 to 10 on the Table of the House.

#### **VI. WELCOME TO THE FORMER MINISTER AND FORMER SPEAKER OF HARYANA.**

The Parliamentary Affairs Minister on behalf of the House welcomed Shri Ashok Arora, former Minister and former Speaker of Haryana, who was sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

#### **VII. RAISING THE VARIOUS MATTERS/NOTICES OF CALLING ATTENTION MOTIONS.**

- (i) Smt. Kiran Choudhry, Leader of the Congress Legislature Party raised the matter of re-employment of Group 'D' contractual employees and Education Motivators and demanded that an alternative policy should be made by the Government to re-employ them. She further raised the matter of demands of contractual employees of N.H.M., Demands of Aanganwari helpers and teachers and demanded that what action is initiating by the Government in this regard.
- (ii) Shri Kehar Singh, a Member from the Indian National Lok Dal raised the matter of murder of two child namely Lekhan S/o Shri Ram Singh and Kumar Pal, Village Mandkola in Hathin. He further stated that an F.I.R. has been lodged in Hathin Police Station but no culprit has been arrested in this case so far. He demanded that culprits should be arrested as early as possible so that the grieved family can get relief.
- (iii) Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal raised the matter of discrimination in the land compensation. He stated that the land was acquired in 5-6 villages of Julana Constituency by the Government for the National Highways. He

further stated that the Parliamentary Affairs Minister had assured him to inquire this matter and despite the written order passed by the Hon'ble Speaker to the Parliamentary Affairs Minister, neither any action has been taken nor any reply has been received from the Government in this regard so far. He demanded that the action should be taken in this regard.

He further raised the matter of less pay scales of the extension lecturers and demanded that pay scales should be given to them on the pattern of UGC or 7<sup>th</sup> Pay Commission because they are N.E.T. qualified.

He further raised the matter in regard to the meeting of the Flood Control Board under the Chairmanship of the Chief Minister and stated that why the agenda of the Jind District has not taken in this meeting?

The Finance Minister clarified the position in this regard.

- (iv) When enquired by Smt. Kiran Choudhry, Leader of the Congress Legislature Party with regard to her Calling Attention Motions on the various issues, the Speaker asked the Member that she can raise their issues at the time of general discussion on the Budget.
- (v) Shri Jai Parkash, an Independent Member raised the matter of Martyr Shri Rajesh R/o Village Badal, Guhla Chika and demanded that the financial assistance and Government job should be given to the grieved family of the Martyr as early as possible.

The Finance Minister clarified the position in this regard and stated that the financial assistance and a Government job will be given to the grieved family of the above said Martyr after examine the case.

Shri Jai Parkash, M.L.A. also raised the matter of compensation of damaged crops to the farmers of village Balan in Kalayat Constituency and demanded that the compensation should be given to the famers of the said village.

- (vi) Shri Abhay Singh Chautala, Leader of the Opposition raised the matter of Martyr Shri Karamvir, Village Baroli, District Panipat, who was posted in B.S.F. and lost his life 3-4 days ago. He further raised the matter of on duty death of his brother, who was an employee of Haryana Roadways and stated that no financial assistance has been



given to the Martyr's family and no Government job has been given to the family of Martyr's brother. He further demanded that the financial assistance should be given to the family of Martyr immediately and a Government job should also be given to the family of Martyr's brother.

Shri Bhupinder Singh Hooda, a Member of the Indian National Congress Party also spoke on the above said issue.

The Parliamentary Affairs Minister clarified the position in this regard and stated that an anomaly has been arised in this case and the Government is in touch with the Government of India to resolve this anomaly.

- (vii) Shri Shyam Singh Rana, a Member from the Treasury Benches also raised the matter of a Martyr Shri Pawan Kumar S/o Shri Amar Singh, Village Saran, District Yamunanagar, who was posted in I.T.B.P. in Assam and lost his life. He demanded that financial assistance should be given to the Martyr's family as early as possible.

### **VIII. GENERAL DISCUSSION ON THE BUDGET ESTIMATES FOR THE YEAR 2019-20**

General discussion on the Budget Estimates for the Year 2019-20 was taken place.

Shri Aseem Goyal, a Member from the Treasury Benches, spoke for 59 minutes.

Shri Abhay Singh Chautala, Leader of the Opposition, spoke for 42 minutes.

Dr. Raghuvir Singh Kadian, a Member from Indian National Congress Party, spoke for 49 minutes.

### **IX. WELCOME TO THE FORMER MINISTER OF HARYANA, CHAIRMAN AND MEMBERS OF THE HARYANA BACKWARD CLASSES COMMISSION.**

During the general discussion on the Budget for the year 2019-20, the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Vinod Sharma, former Minister of Haryana, Justice S.N. Aggarwal, Chairman, Shri Ramesh Chand, Mrs. Ritambhra Sanghi, Shri Ashok Kumar, Members of the Haryana Backward Classes Commission, who were sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

**X. ANNOUNCEMENT BY THE CHIEF MINISTER.**

During the general discussion on the Budget Estimates for the Year 2019-20, the Chief Minister with the permission of the Speaker, announced a new scheme namely 'Parivar Samridhi Yojna' for the small farmers and workers of the unorganized sectors in the State. He further stated that in this scheme Rs. 500/- per month will be given as a financial and social security cover to the beneficiaries. He stated that two categories of age group i.e. 18-40 years and 40-60 years have been created for the implementation of this scheme. Some options have also been created for the both categories to avail the benefit of this scheme.

The Deputy Speaker occupied the Chair from 11.57 A.M. to till the adjournment of the sitting.

The Deputy Speaker, with the sense of the House, extended the time of the Sitting of the House at 2.00 P.M. for 10 minutes.

The Sabha then adjourned till 3.07 P.M. on Tuesday, 26<sup>th</sup> February, 2019 (2<sup>nd</sup> Sitting).

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**BULLETIN NO. 7**  
**Tuesday, the 26<sup>th</sup> February, 2019 (2<sup>nd</sup> Sitting)**  
 (From 03:07 P.M. to 09.07 P.M.)

**I. APPRECIATION MOTION.**

As soon as the House assembled, the Parliamentary Affairs Minister with the permission of the Speaker moved the following Motion:-

“कि आज देश के यशस्वी प्रधानमंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में भारतीय वायुसेना के द्वारा पाकिस्तान अधिकृत कश्मीर में आतंकवादियों के ठिकानों पर सर्जिकल स्ट्राइक करके पुलवामा में सी.आर.पी.एफ. के जवानों पर कायरतापूर्ण हमले का बदला लेकर सभी भारतवासियों को गौरवान्वित किया है । हम सब विधान सभा के सदस्य राजनीतिक बंदिशों से ऊपर उठकर एकजुट होकर आज के सर्जिकल स्ट्राइक का सर्वसम्मति से हार्दिक समर्थन करते हुए भारतीय वायु सेना के इस कदम की प्रशंसा करते हैं ।”

and spoke for 2 minutes.

Shri Kuldip Sharma, a Member from the Indian National Congress Party, spoke for 3 minutes.

Shri Zakir Hussain, a Member from the Indian National Lok Dal, spoke for 2 minutes.

The motion was put and carried unanimously.

**II. RESUMPTION OF GENERAL DISCUSSION AND REPLY BY THE FINANCE MINISTER ON THE BUDGET ESTIMATES FOR THE YEAR 2019-20.**

General discussion on the Budget Estimates for the Year 2019-20 was resumed.

Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party, who had spoken for 49 minutes, was on his legs when the House was adjourned, resumed his speech and spoke for 21 minutes.

Shri Lalit Nagar, Smt. Geeta Bhukkal, Shri Kuldip Sharma, Shri Karan Singh Dalal, Shri Udai Bhan and Shri Jagbir Singh Malik, Members from the Indian National Congress Party, spoke for 13, 28, 13, 23, 09 and 06 minutes, respectively.

Dr. Abhe Singh Yadav, Shri Balwant Singh, Shri Shyam Singh Rana, Shri Bhagwan Dass Kabir Panthi, Shri Kulwant Ram Bazigar, Shri Harvinder Kalyan, Shri Tejpal Singh Tanwar, Shri Ghan Shyam Dass, Shri Om Parkash Yadav, Shri Bikram Singh Yadav, Dr. Pawan Saini, Shri Gian Chand Gupta and Shri Randhir Singh Kapriwas, Members from the Treasury Benches, spoke for 12, 08, 11, 07, 11, 11, 09, 08, 17, 10, 08, 07 and 09 minutes, respectively.

Shri Parminder Singh Dhull, Shri Ranbir Gangwa, Shri Naseem Ahmed, Shri Kehar Singh, Shri Zakir Hussain and Shri Balwan Singh Daulatpuria, Members from the Indian National Lok dal, spoke for 11 , 08, 16, 09, 10 and 08 minutes respectively.

Shri Jai Parkash, Independent Member, spoke for 05 minutes.

Shri Balkaur Singh Kalanwali, a Member from the Shiromani Akali Dal, spoke for 09 minutes.

The Chief Minister also spoke for 02 minutes.

The Finance Minister by way of reply spoke for 23 minutes.

### **III. CHANGE IN THE BUSINESS OF THE HOUSE**

During the general discussion on the Budget for the Year 2019-20, a suggestion was made by the Finance Minister, the Speaker, with the sense of the House, announced that the discussion and voting on demands for grants on Budget 2019-20 will be taken up today i.e. 26<sup>th</sup> February, 2019 instead of tomorrow i.e. 27<sup>th</sup> February, 2019, after the conclusion of the general discussion and reply by the finance minister on the Budget Estimates for the year 2019-20.

### **IV. DISCUSSION AND VOTING ON DEMANDS FOR GRANTS ON BUDGET 2019-2020 .**

As per the past practice and to save the time of the House, all the demands for grants (No. 1 to 45) on the order paper were deemed to have been read and moved together. The members were requested to indicate the demand number on which they want to raise discussion while speaking.

Cut motions given notice of by -

1. Shri Karan Singh Dalal, M.L.A. on demand No. 3;
2. Shri Kuldip Sharma, M.L.A on demand No. 13;
3. Shri Karan Singh Dalal, M.L.A. on demand No.14;
4. Shri Karan Singh Dalal, M.L.A. on demand No.24;
5. Shri Kuldip Sharma, M.L.A on demand No. 27;
6. Shri Karan Singh Dalal, M.L.A. on demand No.31;
7. Shri Kuldip Sharma, M.L.A on demand No. 34;

8. Shri Karan Singh Dalal, M.L.A. on demand No. 40;
9. Shri Kuldip Sharma, M.L.A. on demand No. 40;

were also deemed to have been read and moved.

Shri Karan Singh Dalal, M.L.A. spoke for 06 minutes on Demand Nos. 3, 14, 24, 31 and 40.

Demand Nos. 1 and 2 were put and carried.

Cut motion No. 1 on Demand No. 3 given by Shri Karan Singh Dalal, was put and lost.

Demand No. 3 was put and carried.

Demand Nos. 4 to 12 were put together and carried.

Cut motion No. 2 on Demand No. 13 given by Shri Kuldip Sharma, was put and lost.

Demand No. 13 was put and carried.

Cut motion No. 3 on Demand No. 14 given by Shri Karan Singh Dalal, was put and lost.

Demand No. 14 was put and carried.

Demand Nos. 15 to 23 were put together and carried.

Cut motion No. 4 on Demand No. 24 given by Shri Karan Singh Dalal, was put and lost.

Demand No. 24 was put and carried.

Demand Nos. 25 and 26 were put together and carried.

Cut motion No. 5 on Demand No. 27 given by Shri Kuldip Sharma, was put and lost.

Demand No. 27 was put and carried.

Demand Nos. 28 to 30 were put together and carried.

Cut motion No. 6 on Demand No. 31 given by Shri Karan Singh Dalal, was put and lost.

Demand No. 31 was put and carried.

Demand Nos. 32 and 33 were put together and carried.

Cut motion No. 7 on Demand No. 34 given by Shri Kuldip Sharma, was put and lost.

Demand No. 34 was put and carried.

Demand Nos. 35 to 39 were put together and carried.

Cut motion 8 and 9 on Demand No. 40 given by Shri Karan Singh Dalal and Shri Kuldip Sharma, respectively was put and lost.

Demand No. 40 was put and carried.

Demand Nos. 41 to 45 were put together and carried.

Shri Gian Chand Gupta, a Member from the panel of Chairpersons, occupied the Chair from 4.05 P.M. to 4.41 P.M. and the Deputy Speaker occupied the Chair from 4.41 P.M. to 5.33 P.M.

The Speaker, with the sense of the House, extended the time of the Sitting of the House as under:

- (i) At 7.30 P.M. for 30 minutes.
- (ii) At 8.00 P.M. for 30 minutes.
- (iii) At 8.30 P.M. for 20 minutes.
- (iv) At 8.50 P.M. for 10 minutes.
- (v) At 9.00 P.M. for 05 minutes.
- (vi) At 9.05 P.M. for 05 minutes

The Sabha then adjourned till 10.00 A.M. on Wednesday, the 27<sup>th</sup> February, 2019.

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**BULLETIN NO. 8****Wednesday, the 27<sup>th</sup> February, 2019**

(From 10:00 A.M. to 2.20 P.M.)

**(When the House assembled, the Deputy Speaker was on the chair.)****I. WELCOME TO THE FORMER MEMBERS OF HARYANA VIDHAN SABHA.**

As soon as the House assembled, the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Lila Ram and Shri Shashi Ranjan Parmar, former Members of the Haryana Vidhan Sabha, who were sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

**II. OBITUARY REFERENCES**

The Chief Minister made references to the death of Dr. Ashok Kashyap, former Member of the Haryana Vidhan Sabha and renowned poet Shri Udai Bhanu Hans on 26<sup>th</sup> February, 2019.

and spoke for 1 minute.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal, spoke for a while.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party, spoke for a while.

The Deputy Speaker also associated himself with the sentiments expressed in the House and spoke for a while.

It was decided to send message of condolence to the bereaved family.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

**III. QUESTIONS**

(a) Starred:

<b>Total No. on the order paper</b>	<b>Answered</b>	<b>Not put</b>	<b>Postponed</b>	<b>No. of Supplementaries</b>
20	11	5	-	21

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: -05

#### **IV. MOTION UNDER RULE 15**

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

*The motion was put and carried.*

#### **V. MOTION UNDER RULE 16**

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

*The motion was put and carried.*

#### **VI. PAPERS LAID ON THE TABLE OF THE HOUSE**

The Parliamentary Affairs Minister laid papers at Sr. No. 1 & 2 on the Table of the House.

#### **VII. RAISING THE VARIOUS MATTERS/NOTICES OF CALLING ATTENTION MOTIONS.**

- (i) Shri Zakir Hussain, a Member from the Indian National Lok Dal raised the matter in regard to open the University in Nangal Mubarikpur, District Mewat and demanded that whether the Chief Minister will announce in the House for the same.
- (ii) Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal raised the matter in regard to extend the online renewal date of Firms and Societies under the Haryana Rules and Regulation Act, 2012 and demanded that the time of online renewal date for the same may be extended at least till 31<sup>st</sup> March, 2019.

The Industries Minister assured the Member that the date of extension for the renewal of Firms and Societies will be extended.

- (iii) When enquired by Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party with regard to his Calling Attention Motion regarding agitation of farmers of village Chhara of District Jhajjar under the banner of "Bharat Bhumi Bachao Sanghrash Samiti, the Deputy Speaker informed him that the same had been sent to the



Government for comments but no comments have been received from the Government so far and as and when the comments receive, the copy of the same will be provided.

Dr. Raghuvir Singh Kadian wanted to know that what assurance has been given by the Minister of Road Transport and Highways, Shri Nitin Gadkari Ji, when some representatives of the above said Samiti were met to him. He further wanted to know that what action has been taken by the State Government on the assurance given by Shri Nitin Gadkari Ji. He further demanded that a representative of the farmers should also be included in that Committee, which has been constituted for the revision of the compensation.

- (iv) When enquired by Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal with regard to his Calling Attention Motion regarding the genuine demands of the pensioners, the Deputy Speaker informed him that the same has been disallowed.
- (v) Smt. Geeta Bhukkal, a Member from the Indian National Congress Party raised the matter of less bus facility for the students especially for girls of the Educational Institutions in the State and further demanded that more buses should be provided for the students of the Educational Institutions in the State.

### **VIII. CALLING ATTENTION NOTICE AND STATEMENT THEREON.**

#### **Regarding Spreading of Swine flu in the area of Palwal District and in the whole State.**

The Speaker informed the House that he had received a Calling Attention Notice No. 37 given notice of by Shri Karan Singh Dalal, M.L.A. regarding Spreading of Swine flu in the area of Palwal District and in the whole State and the same has been admitted. He further informed the House that he had received a Calling Attention Notice No. 26 given notices of by Shri Jai Tirath and 10 other M.L.As. ( Shri Jaiveer Singh, Smt. Geeta Bhukkal, Shri Kuldip Sharma, Shri Lalit Nagar, Shri Udai Bhan, Dr. Raghuvir Singh Kadian, Shri Anand Singh Dangi, Shri Sri Krishan, Shri Karan Singh Dalal and Shri Jagbir Singh Malik) on the similar subject, which has been clubbed with Calling Attention Notice No. 37. They can also raise their supplementaries. He further informed the House that he had received a Calling Attention Notice No. 38 given notices of by Shri Ranbir Gangwa and Shri Zakir Hussain, M.L.As. on the similar subject which has been clubbed with Calling Attention Notice No. 37. They can also raise their supplementaries.

He asked Karan Singh Dalal, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

The Health Minister then made a statement.

## **IX. WELCOME TO THE WIFE AND THE CHILDREN OF THE SPEAKER, HARYANA VIDHAN SABHA.**

The Parliamentary Affairs Minister on behalf of the House welcomed Smt. Sunita W/o Shri Kanwar Pal, Speaker, Haryana Vidhan Sabha and their children, who were sitting in the V.I.Ps' Gallery to witness the proceedings of the House

## **X. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES.**

The Speaker, with the permission of the House, permitted the Chairpersons of various Committees to present the reports of the Committees as under:-

- (i) The Chairperson (Smt. Santosh Chauhan Sarwan) of the Committee on Subordinate Legislation presented the Forty Seventh Report of the Committee on Subordinate Legislation for the year 2018-2019.
- (ii) The Chairperson (Shri Gian Chand Gupta) of the Committee on Public Accounts presented the Seventy Eighth Report of the Committee on Public Accounts for the year 2018-2019 on the Reports of the Comptroller and Auditor General of India for the year ended 31<sup>st</sup> March, 2015 on Revenue Sector.
- (iii) The Chairperson (Shri Gian Chand Gupta) of the Committee on Public Accounts presented the Seventy Ninth Report of the Committee on Public Accounts for the year 2018-2019 on the Reports of the Comptroller and Auditor General of India for the year ended 31<sup>st</sup> March, 2016 on Social, General and Economic Sectors (Non-Public Sector Undertakings) and State Finances.
- (iv) Smt. Geeta Bhukkal, a Member of the Committee on Government Assurances presented the Forty Eighth Report of the Committee on Government Assurances for the year 2018-2019.
- (v) The Chairperson (Shri Ghan Shyam Dass) of the Committee on Petitions presented the Ninth Report of the Committee on Petitions for the year 2018-2019.
- (vi) The Chairperson (Shri Mool Chand Sharma) of the Committee on Public Undertakings presented the Sixty Fifth Report of the Committee on Public Undertakings for the year 2018-2019 on the report of the Comptroller and Auditor General of India on Public Sector Undertakings (Economic and Social Sectors) for the year ended 31<sup>st</sup> March, 2015.
- (vii) The Chairperson (Smt. Prem Lata) of the Committee on Estimates presented the Forty Seventh Report of the Committee on Estimates for the year 2018-2019 on the Budget Estimates for 2018-2019 Public Works (B & R) Department.
- (viii) The Chairperson (Shri Balwant Singh) of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes presented the Forty

Second Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2018-2019 on Reservation/Representation of Scheduled Castes, Scheduled Tribes and Backward Classes in various Departments and action taken by the Government on recommendations contained in its Forty First Report.

- (ix) The Chairperson (Shri Aseem Goel) of Local Bodies and Panchayati Raj Institutions presented the Thirteenth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2018-2019 on the Audit and Inspection Notes on the Accounts of Panchayat Samiti, Ambala-I for the period from April, 2016 to March, 2017 Audited by the Director, Local Audit, Haryana.
- (x) The Chairperson (Shri Aseem Goel) of Local Bodies and Panchayati Raj Institutions presented the Fourteenth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2018-2019 on the Audit and Inspection Notes on the Accounts of Municipal Corporation, Ambala and Municipal Corporation, Gohana for the period from April, 2016 to March, 2017 Audited by the Director, Local Audit, Haryana.
- (xi) The Chairperson (Shri Umesh Aggarwal) of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services presented the Fourth Report of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2018-2019 on Medical Education & Research and Health Services & Haryana Sheheri Vikas Pradhikaran Departments.
- (xii) Shri Shyam Singh Rana, a Member of the Subject Committee on Public Health, Irrigation, Power and Public Works (B & R) presented the Sixth Report of the Committee on Subject Committee on Public Health, Irrigation, Power and Public Works (B & R) for the year 2018-19.

## **XI. LEGISLATIVE BUSINESS.**

### **1. The Haryana Appropriation (No. 1) Bill, 2019.**

At 12.09 P.M. the Finance Minister introduced the Haryana Appropriation (No. 1) Bill, 2019 and also moved-

That the Haryana Appropriation (No. 1) Bill be taken into consideration at once.

Dr. Kamal Gupta, a Member from the Treasury Benches spoke for two minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party spoke for 3 minutes.

The Finance Minister by way of reply spoke for 2 minutes.

*The motion was put and carried.*

## **2. The Punjab Land Preservation (Haryana Amendment) Bill, 2019.**

At 12.20 P.M., the Public Works Minister introduced the Punjab Land Preservation (Haryana Amendment) Bill, 2019 and also moved-

That the Punjab Land Preservation (Haryana Amendment) Bill be taken into consideration at once.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal, spoke for 4 minutes.

Smt. Kiran Choudhry, Shri Lalit Nagar, Shri Karan Singh Dalal. Dr. Raghuvir Singh Kadian and Shri Bhupinder Singh Hooda, spoke for 6, 2, 13, 5 and 1 minute respectively.

Smt. Seema Trikha, a Member from the Treasury Benches, spoke for 3 minutes.

The Finance Minister and the Parliamentary Affairs Minister, spoke for 2 minutes and for a while respectively.

The Chief Minister by way of reply spoke for 14 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 10 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Public Works Minister moved-

That the Bill be passed.

*The motion was put and carried.*

## **XII. WALK OUT**

During the passing stage of the Punjab Land Preservation (Haryana Amendment) Bill, 2019, all the Members of the Indian National Congress Party staged a walk out as a protest against to passing the above said Bill.

## **XIII. RESUMPTION OF THE LEGISLATIVE BUSINESS.**

### **3. The Electricity (Haryana Amendment) Bill, 2019.**

At 1.13 P.M., the Parliamentary Affairs Minister introduced the Electricity (Haryana Amendment) Bill, 2019 and also moved-

That the Electricity (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party, spoke for 1 minute.

The motion was put and carried.

### **4. The Haryana Panchayati Raj (Amendment) Bill, 2019.**

At 1.17 P.M., the Agriculture Minister introduced the Haryana Panchayati Raj (Amendment) Bill, 2019 and also moved-

That the Haryana Panchayati Raj (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture Minister moved-

That the Bill be passed.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party, spoke for 2 minutes.

The Agriculture Minister by way of reply, spoke for a while.

The motion was put and carried.

**5. The Haryana Clinical Establishments (Registration and Regulation) Adoption (Amendment) Bill, 2019.**

At 1.21 P.M., the Health Minister introduced the Haryana Clinical Establishments (Registration and Regulation) Adoption (Amendment) Bill, 2019 and also moved-

That the Haryana Clinical Establishments (Registration and Regulation) Adoption (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Clause 2, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Health Minister moved-

That the Bill be passed.

The motion was put and carried.

**6. The Punjab Courts (Haryana Amendment) Bill, 2019.**

At 1.23 P.M., the Parliamentary Affairs Minister introduced the Punjab Courts (Haryana Amendment) Bill, 2019 and also moved-

That the Punjab Courts (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

**7. The Haryana Accountability of Public Finances Bill, 2019.**

At 1.25 P.M., the Finance Minister introduced the Haryana Accountability of Public Finances Bill, 2019 and also moved-

That the Haryana Accountability of Public Finances Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 8 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

**8. The Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2019.**

At 1.28 P.M., the Minister of State for Labour and Employment introduced the Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2019 and also moved-

That the Punjab Labour Welfare Fund (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Minister of State for Labour and Employment moved-

That the Bill be passed.

The motion was put and carried.

**9. The Punjab Excise (Haryana Validation) Bill, 2019.**

At 1.30 P.M., the Finance Minister introduced the Punjab Excise (Haryana Validation) Bill, 2019 and also moved-

That the Punjab Excise (Haryana Validation) Bill be taken into consideration at once.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party, spoke for 3 minutes.

The Finance Minister by way of reply, spoke for 4 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.



**10. The Haryana Municipal Entertainment Duty Bill, 2019.**

At 1.38 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal Entertainment Duty Bill, 2019 and also moved-

That the Haryana Municipal Entertainment Duty Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Sub Clause 3 of Clause 1 were put together and carried.

Clauses 2 to 22 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

**11. The Haryana Municipal (Amendment) Bill, 2019.**

At 1.41 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal (Amendment) Bill, 2019 and also moved-

That the Haryana Municipal (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

**12. The Haryana Municipal Corporation (Amendment) Bill, 2019.**

At 1.43 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal Corporation (Amendment) Bill, 2019 and also moved-

That the Haryana Municipal Corporation (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

**13. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2019.**

At 1.45 P.M., the Urban Local Bodies Minister introduced the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2019 and also moved-

That the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Clause 2, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

**14. The Haryana Right to Service (Amendment) Bill, 2019.**

At 1.48 P.M., the Parliamentary Affairs Minister introduced the Haryana Right to Service (Amendment) Bill, 2019 and also moved-

That the Haryana Right to Service (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

**15. The Haryana Guest Teachers Service Bill, 2019.**

At 1.50 P.M., the Education Minister introduced the Haryana Guest Teachers Service Bill, 2019 and also moved-

That the Haryana Guest Teachers Service Bill be taken into consideration at once.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party, spoke for 1 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 10 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

**16. The Haryana Animal (Registration, Certification and Breeding) Bill, 2019.**

At 1.58 P.M., the Agriculture Minister introduced the Haryana Animal (Registration, Certification and Breeding) Bill, 2019 and also moved-

That the Haryana Animal (Registration, Certification and Breeding) Bill be taken into consideration at once.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party, spoke for 2 minutes.

The Agriculture Minister by way of reply spoke for 1 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Sub Clause 3 of Clause 1 were put one by one and carried.

Clauses 2 to 4 were put together and carried

**Clause 5**

The following amendment given Notice of by the Agriculture Minister was read and moved-

“In (a) of Sub Clause 1 of Clause 5 of the Haryana Animal (Registration, Certification and Breeding) Bill, 2019 in the first line, for the words “any person, preferably”, the word “an” be substituted.”

The amendment was put and carried.

Clause 5, as amended, was put and carried.

Clauses 6 to 40 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture Minister moved-

That the Bill, as amended, be passed.

The motion was put and carried.

**17. The Haryana Legislative Assembly (Facilities to Members) Amendment Bill, 2019.**

At 2.07 P.M., the Parliamentary Affairs Minister introduced the Haryana Legislative Assembly (Facilities to Members) Amendment Bill, 2019 and also moved-

That the Haryana Legislative Assembly (Facilities to Members) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

**18. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2019.**

At 2.09 P.M., the Parliamentary Affairs Minister introduced the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2019 and also moved-

That the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

**XIV. WELCOME TO THE TEACHERS AND STUDENTS OF THE NAVDEEP HIGH SECHOOL, JIND AND THE VICE CHANCELLOR & HIS TEAM MEMBERS OF LALA LAJPAT RAI UNIVERSITY OF VETERINARY AND ANIMAL SCIENCES, HISAR.**

During the Legislative Business:-

- (i) the Parliamentary Affairs Minister on behalf of the House, welcomed the teachers and students of Navdeep High Sechool, Jind. who were sitting in the Visitors' Gallery to witness the proceedings of the House.
- (ii) the Parliamentary Affairs Minister on behalf of the House, welcomed the Vice Chancellor & his team members of Lala Lajpat Rai University of Veterinary and Animal Sciences, Hisar, who were sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

**XV. THANKS BY THE CHIEF MINISTER, THE PARLIAMENTARY AFFAIRS MINISTER AND BY THE SPEAKER.**

Before the House was to adjourn sine die, the Chief Minister, the Parliamentary Affairs Minister and the Speaker thanked all the Members of the House for their cooperation extended to them for the smooth conducting of the proceedings of the House. They also thanked the Press representatives, Government Officers/officials of Haryana Vidhan Sabha Secretariat for their cooperation extended to them during the present Session.

The Deputy Speaker occupied the Chair from 10.00 A.M. to 11.14 A.M.

The Sabha then adjourned sine die.

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